

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE), CHENNAI**

**Original Application No. 175 of 2020 (SZ)**

Venkatapathi Raja Yenumula  
H.No. 2-232, Kesavadasupalem  
RAZOLU Taluka,  
Sakhinetipalli Mandal  
East Godavari  
Andhra Pradesh – 533 252

.....Applicant

Vs.

1. Union of India  
Through its Secretary  
Ministry of Environment, Forest & CC  
& 11 others

.....Respondents

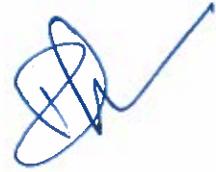
**INDEX TO THE TYPED SET OF PAPERS  
FILED BY THE 3<sup>RD</sup> RESPONDENT (ONGC)**

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It is certified that the above documents are true copies of their originals.

Dated at Chennai this the 16<sup>th</sup> day of July, 2021.



Counsel for 3<sup>rd</sup> Respondent

ANX-1 18/5/2012  
EP/12.1/12-13/20/AP New

F. No. J-11011/474/2010- IA II (I),  
Government of India  
Ministry of Environment and Forests  
(I.A. Division)

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E-mail : ik.bokolia@nic.in  
Telefax : 011-2436 6017  
Dated 18<sup>th</sup> May, 2012

To,  
Shri Anoop Kumar, Executive Director & Chief HSE,  
M/s ONGC Limited,  
8<sup>th</sup> Floor, Core-4, Scope Minar,  
Laxmi Nagar,  
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**Subject:** Exploratory Drilling of Additional 24 On-land Wells in K.G. Basin by M/s Oil and Natural Gas Corporation Ltd. (ONGCL) under revised Minimum Work Program - Environmental Clearance reg.

**Ref. :** Your letter no. ONGC/CHSE/EC/11 dated 25<sup>th</sup> November, 2011.

Sir,

This has reference to your letter dated 25<sup>th</sup> November, 2011 alongwith Form-1, Prefeasibility Report, EIA/EMP report alongwith public hearing report regarding above mentioned subject

2.0 The Ministry of Environment & Forests has examined your application. It is noted that proposal is for exploratory drilling of additional 24 On-land wells in K G. Basin under revised Minimum Work Program. Proposed drilling depth is 3000-4000 m. Cost of the project is Rs 731.00 Crores. No forest land is involved. Following wells will be drilled

S.N.	Work Centre	Block	Block Area in Sq. Km.	No. of wells
1	KG basin	Exploratory Drilling in PEL-1A Block in KG on-land	1518.5	4
2		Exploratory Drilling in PEL-1B Block in KG on-land	2108	20

3.0 Air emissions from D.G. sets will be dispersed by providing adequate stack height. Water requirement will be 25 m<sup>3</sup> / day out of which, 15 m<sup>3</sup> / day for mud preparation and 10 m<sup>3</sup> / day for domestic use. Wastewater generation during drilling operation will be 16 m<sup>3</sup>/day. Effluent will be treated in ETP comprising equalization, chemical coagulation, flocculation and clarification by settling and treated water will be disposed off in waste pit. During drilling operation, 200 m<sup>3</sup> per well of wet drill cutting will be generated. Drill cutting (DC) will be separated from water based mud (WBM) and washed properly and unusable drilling fluids (DF) will be disposed off in well designed lined pit with impervious liner for solar drying.

4.0 The proposal was considered by the Expert Appraisal Committee (Industry-2) in its 17<sup>th</sup> & 30<sup>th</sup> meetings held during 22<sup>nd</sup>-23<sup>rd</sup> December, 2010 and 15<sup>th</sup>-16<sup>th</sup> December, 2011 respectively.

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5.0 All the projects related to offshore and onshore Oil and Gas exploration, development and production are listed in para 1(b) of schedule of EIA Notification, 2006 covered under category 'A' and appraised at centre level.

6.0 Public hearings were held on 11<sup>th</sup> October, 2011, 4<sup>th</sup> November, 2011 and 30<sup>th</sup> November, 2011.

7.0 The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14<sup>th</sup> September, 2006 subject to strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS :

- i. As proposed, only 24 Nos. exploratory wells shall be drilled. No additional wells shall be drilled without prior permission from this Ministry.
- ii. Decision of the High Court of AP in the matter of WP No. 13341 of 2008 does not get prejudiced by this EC.
- ~~iii. Gas produced during testing shall be flared with appropriate flaring booms. The flare system shall be designed as per good oil field practices and Oil Industry Safety Directorate (OISD) guidelines. The stack height shall be provided as per the regulatory requirements and emissions from stacks will meet the MOEF/CPCB guidelines.~~
- iv. Ambient air quality shall be monitored near the closest human settlements as per the National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16<sup>th</sup> November, 2009 for PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>, CO, CH<sub>4</sub>, HC, Non-methane HC etc.
- v. Mercury shall also be analyzed in air, water and drill cuttings twice during drilling period.
- vi. Approach road shall be made pucca to minimize generation of suspended dust.
- vii. The company shall make the arrangement for control of noise from the drilling activity. Acoustic enclosure shall be provided to DG sets and proper stack height shall be provided as per CPCB guidelines.
- viii. Total fresh water requirement from ground water source shall not exceed 25 m<sup>3</sup>/day/well and prior permission shall be obtained from the concerned authorities.
- ix. The company shall construct the garland drain all around the drilling site to prevent runoff of any oil containing waste into the nearby water bodies. Separate drainage system shall be created for oil contaminated and non-oil contaminated. Effluent shall be properly treated and treated wastewater shall conform to CPCB standards.
- x. Good sanitation facility shall be provided at the drilling site. Domestic sewage shall be disposed off through septic tank/ soak pit.
- xi. Drilling wastewater including drill cuttings wash water shall be collected in disposal pit lined with HDPE lining evaporated or treated and shall comply with the notified standards for on-shore disposal. The membership of common TSDF shall be obtained for the disposal of drill cuttings and hazardous waste. Otherwise, secured landfill shall be created at the site as per the design approved by the CPCB and

obtain authorization from the SPCB. Copy of authorization or membership of TSDF shall be submitted to Ministry's Regional Office at Bangalore.

- xii. Oil spillage prevention and mitigation scheme shall be prepared. In case of oil spillage/contamination, action plan shall be prepared to clean the site by adopting proven technology. The recyclable waste (oily sludge) and spent oil shall be disposed of to the authorized recyclers.
- xiii. Ground water analysis shall be carried out at different depth to see stratification.
- xiv. The company shall comply with the guidelines for disposal of solid waste, drill cutting and drilling fluids for onshore drilling operation notified vide GSR.546(E) dated 30<sup>th</sup> August, 2005.
- xv. The Company shall take necessary measures to prevent fire hazards, containing oil spill and soil remediation as needed. Possibility of using ground flare shall be explored. At the place of ground flaring, the overhead flaring stack with knockout drums shall be installed to minimize gaseous emissions during operation.
- xvi. The company shall develop a contingency plan for H<sub>2</sub>S release including all ~~necessary aspects from evacuation to resumption of normal operations. The workers~~ shall be provided with personal H<sub>2</sub>S detectors in locations of high risk of exposure along with self containing breathing apparatus.
- xvii. The Company shall carry out long term subsidence study by collecting base line data before initiating drilling operation till the project lasts. The data so collected shall be submitted six monthly to the Ministry and its Regional Office at Bangalore.
- xviii. Blow Out Preventor (BOP) system shall be installed to prevent well blowouts during drilling operations. BOP measures during drilling shall focus on maintaining well bore hydrostatic pressure by proper pre-well planning and drilling fluid logging etc.
- xix. Emergency Response Plan (ERP) shall be based on the guidelines prepared by OISD, DGMS and Govt. of India.
- xx. The company shall take measures after completion of drilling process by well plugging and secured enclosures, decommissioning of rig upon abandonment of the well and drilling site shall be restored the area in original condition. In the event that no economic quantity of hydrocarbon is found a full abandonment plan shall be implemented for the drilling site in accordance with the applicable Indian Petroleum Regulations. Remote monitoring of site shall be done.
- xxi. Occupational health surveillance of the workers shall be carried out as per the prevailing Acts and Rules.
- xxii. In case the commercial viability of the project is established, the Company shall prepare a detailed plan for development of oil and gas fields and obtain fresh environmental clearance from the Ministry.
- xxiii. Restoration of the project site shall be carried out satisfactorily and report shall be sent to the Ministry's Regional Office at Bangalore.
- xxiv. Oil content in the drill cuttings shall be monitored by some Authorized agency and report shall be sent to the Ministry's Regional Office at Bangalore.

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- xxv. Under Corporate Social Responsibility (CSR), sufficient budgetary provision shall be made for health improvement, education, water and electricity supply etc. in and around the project.
- xxvi. Company shall have own Environment Management Cell having qualified persons with proper background.
- xxvii. Company shall prepare and circulate the environmental policy.
- xxviii. Company shall prepare operating manual in respect of all activities. It shall cover all safety & environment related issues and system. Measures to be taken for protection. One set of environmental manual shall be made available at the drilling site/ project site. Awareness shall be created at each level of the management. All the schedules and results of environmental monitoring shall be available at the project site office.
- xxix. Drilling site shall be at least 500 m away from the school.

**B. GENERAL CONDITIONS:**

- i. The project authorities must strictly adhere to the stipulations made by the A.P. Pollution Control Board (APPCB), State Government and any other statutory authority
- ii. No further expansion or modification in the project shall be carried out without prior approval of the Ministry of Environment & Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- iii. The project authorities must strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 2000 as amended subsequently. Prior approvals from Chief Inspectorate of Factories, Chief Controller of Explosives, Fire Safety Inspectorate etc. must be obtained, wherever applicable.
- iv. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime)
- v. A separate Environmental Management Cell equipped with full fledged laboratory facilities must be set up to carry out the environmental management and monitoring functions.
- vi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- vii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and the APPCB.

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The criteria pollutant levels namely; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub>, HC (Methane & Non-methane), VOCs (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

- viii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the APPCB. The Regional Office of this Ministry / CPCB / APPCB shall monitor the stipulated conditions.
- ix. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.
- x. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the APPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office.
- xi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

8.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9.0 The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

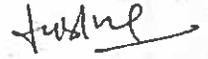
10.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules

(Lalit Bokolia)  
Joint Director

Copy to :

1. The Principal Secretary, Department of Environment, Forest, Science & Technology, Government of Andhra Pradesh, Hyderabad, A P.
2. The Chief Conservator of Forests, Regional Office (Southern Zone, Bangalore) Kendriya Sadan, 4th Floor, E&F Wing, II Block Koramangala, Bangalore-560034.
3. The Chairman, Central Pollution Control Board Parvesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.

4. The Chairman, Andhra Pradesh Pollution Control Board, Paryavaran Bhawan, A-III, Industrial Estate, Sanath Nagar, Hyderabad - A.P.
5. Joint Secretary, IA Division, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
7. Guard File/Monitoring File/Record File.



(Lalit Bokolia)  
Joint Director

ANX-2

F. No. J-11011/68/2011- IA II (I)  
Ministry of Environment, Forests and Climate Change  
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Telefax : 011- 2436 95313  
Dated: March 23<sup>rd</sup> 2015

To,  
The Chairman-Cum- Managing Director  
M/s Oil and Natural Gas Corporation Limited (ONGCL)  
8<sup>th</sup> Floor, Scope Minar, Laxmi Nagar, Delhi-110092

E-mail : [sharma\\_js@ongc.co.in](mailto:sharma_js@ongc.co.in); [sharmajswarup@hotmail.com](mailto:sharmajswarup@hotmail.com);  
Fax No.: 011-22406681/044-28542527

Subject : Additional Exploratory Drilling (28 Wells) in KG (On-land) PML acreages of Krishna District, Additional Exploratory Drilling (24 Wells) in KG Basin on land PML of West Godavari District and Additional Exploratory Drilling (13 Wells) on land PML acreages of East Godavari District, Andhra Pradesh by M/s Oil and Natural Gas Corporation Limited (ONGCL) – Amendment in Environmental Clearance reg.

Ref. : (i) Ministry's letter of even no. dated 14<sup>th</sup> June, 2013.  
(ii) Your letter no. ONGC/CHSE/TOR-EC/2014-15 dated 8<sup>th</sup> December, 2014 and letter no. ONGC/CHSE/Env/CBM/HSE/TOR dated 15<sup>th</sup> December, 2014.

Sir

This has reference to your proposals dated 08.12.2014 and 15.12.2014 alongwith project documents including Form I Terms of References and Pre-feasibility Report on the above mentioned subject.

2.0 The Ministry of Environment, Forests and Climate Change has examined the application. It is noted that the proposal is for additional exploratory drilling (28 Wells) in KG (On-land) PML acreages of Krishna District, additional exploratory drilling (24 Wells) in KG Basin on land PML of West Godavari District and additional exploratory drilling (13 Wells) on land PML acreages of East Godavari District Andhra Pradesh by M/s Oil and Natural Gas Corporation Limited (ONGCL). Details of the projects are as given below

	PML Acreages (PEL IB Block in East Godavari)	PML Acreages of West Godavari	PML Acreages of Krishna District
Additional Exploratory Wells to be drilled	13 Wells	24 wells	28 wells
Block Area	1807 Km <sup>2</sup>	2041 Km <sup>2</sup>	1615 Km <sup>2</sup>
Drilling Depth	3000-4000 m	3000-5000 m	3000-5000 m
Cost of project	Rs 325 Crore	Rs 600 Crore	Rs 700 Crore
Type of Drilling Fluid/Well	WBM/SOBM	WBM/SOBM	WBM/SOBM
Water Consumption	20 m <sup>3</sup> /day/ well	20 m <sup>3</sup> /day/ well	20 m <sup>3</sup> /day/ well
Wastewater generation	10 m <sup>3</sup> /day/Well	10 m <sup>3</sup> /day/Well	10 m <sup>3</sup> /day/Well

*20/3/15*  
*Jc Hsc*

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30 The proposal was considered by the Reconstituted Expert Appraisal Committee (Industry) in its 30<sup>th</sup> and 32<sup>nd</sup> meetings held during 22<sup>nd</sup>-23<sup>rd</sup> December, 2014 and 20<sup>th</sup>-21<sup>st</sup> January, 2015 respectively and the committee recommended the proposal for amendment in the existing EC. The Committee exempted the project proposal from EIA report preparation/public hearing as per para 7 (ii) of EIA Notification, 2005.

40 The Ministry accepts the recommendation of the Expert Appraisal Committee (Industry) for amendment of existing environmental clearance by adding 65 exploratory drilling wells, subject to compliance of following specific conditions:

A. SPECIFIC CONDITIONS :

- i. The present EC is for Exploratory Drilling only. In case Development drilling to be done in future, pr or environmental clearance must be obtained from the Ministry.
- ii. Ambient air quality shall be monitored near the closest human settlements as per the National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16<sup>th</sup> November, 2009 for PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>, CO, methane & Non-methane HC etc.
- iii. Mercury shall also be analyzed in air, water and drill cuttings twice during drilling period.
- iv. Approach road shall be made pucca to minimize generation of suspended dust.
- v. The company shall make the arrangement for control of noise from the drilling activity. Acoustic enclosure shall be provided to DG sets and proper stack height shall be provided as per CPCB guidelines.
- vi. Total water requirement shall not exceed 20 m<sup>3</sup>/day and prior permission shall be obtained from the concerned agency.
- vii. The company shall construct the garland drain all around the drilling site to prevent runoff of any oil containing waste into the nearby water bodies. Separate drainage system shall be created for oil contaminated and non-oil contaminated. Effluent shall be properly treated and treated wastewater shall conform to CPCB standards.
- viii. Drilling wastewater including drill cuttings wash water shall be collected in disposal pit lined with HDPE lining evaporated or treated and shall comply with the notified standards for on-shore disposal. The membership of common TSDF shall be obtained for the disposal of drill cuttings and hazardous waste. Otherwise, secured land fill shall be created at the site as per the design approved by the CPCB and obtain authorization from the SPCB. Copy of authorization or membership of TSDF shall be submitted to Ministry's Regional Office at Bangalore.
- ix. Good sanitation facility shall be provided at the drilling site. Domestic sewage shall be disposed off through septic tank/soak pit.
- x. Oil spillage prevention scheme shall be prepared. In case of oil spillage/contamination action plan shall be prepared to clear the site by adopting proven technology. The recyclable waste (oil sludge) and spent oil shall be disposed of to the authorized recyclers.
- xi. The company shall comply with the guidelines for disposal of solid waste, drill cutting and drilling fluids for onshore drilling operation notified vide G.S.R. 546(E) dated 30<sup>th</sup> August, 2005.

- xii The Company shall take necessary measures to prevent fire hazards containing oil spill and soil remediation as needed. Possibility of using ground flare shall be explored. At the place of ground flaring the overhead flaring stack with knockout drums shall be installed to minimize gaseous emissions during operation.
- xiii The company shall develop a contingency plan for H<sub>2</sub>S release including all necessary aspects from evacuation to resumption of normal operations. The workers shall be provided with personal H<sub>2</sub>S detectors in locations of high risk of exposure along with self containing breathing apparatus.
- xiv On completion of drilling the company have to plug the drilled wells safely and obtain certificate from environment safety angle from the concerned authority. Photograph of plugging to be submitted to respective Regional Office.
- xv Blow Out Preventer (BOP) system shall be installed to prevent well blowouts during drilling operations. BOP measures during drilling shall focus on maintaining well bore hydrostatic pressure by proper pre-well planning and drilling fluid logging etc.
- xvi Emergency Response Plan (ERP) shall be based on the guidelines prepared by OISD, DGMS and Govt. of India.
- xvii The company shall take measures after completion of drilling process by well plugging and secured enclosures. decommissioning of rig upon abandonment of the well and drilling site shall be restored to the original condition. In the event that no economic quantity of hydrocarbon is found a full abandonment plan shall be implemented for the drilling site in accordance with the applicable Indian Petroleum Regulations.
- xviii Abandoned well inventory and remediation plan shall be submitted within six months from the date of issue of letter.
- xix Occupational health surveillance of the workers shall be carried out as per the prevailing Acts and Rules.
- xx In case the commercial viability of the project is established, the Company shall prepare a detailed plan for development of oil and gas fields and obtain fresh environmental clearance from the Ministry.
- xxi Restoration of the project site shall be carried out satisfactorily and report shall be sent to the Ministry's Regional Office at Bangalore.
- xxii Oil content in the drill cuttings shall be monitored by some Authorized agency and report shall be sent to the Ministry's Regional Office at Bangalore.
- xxiii At least 5 % of the total cost of the project shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office. Implementation of such program shall be ensured accordingly in a time bound manner.
- xxiv An audit shall be done to ensure that the Environment Management Plan is implemented in totality and report shall be submitted to the Ministry's Regional Office.
- xxv All personnel including those of contractors shall be trained and made fully aware of the hazards, risks and controls in place.
- xxvi Company shall have own Environment Management Cell having qualified persons with proper background.

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xxvii Company shall prepare operating manual in respect of all activities. It shall cover all safety & environment related issues and system. Measures to be taken for protection. One set of environmental manual shall be made available at the drilling site/ project site. Awareness shall be created at each level of the management. All the schedules and results of environmental monitoring shall be available at the project site office.

**B. GENERAL CONDITIONS:**

- i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh Pollution Control Board (APPCB), State Government and any other statutory authority.
- ii. No further expansion or modification in the project shall be carried out without prior approval of the Ministry of Environment & Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- iii. The project authorities must strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 2000 as amended subsequently. Prior approvals from Chief Inspectorate of Factories, Chief Controller of Explosives, Fire Safety Inspectorate etc. must be obtained wherever applicable.
- iv. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- v. A separate Environmental Management Cell equipped with full fledged laboratory facilities must be set up to carry out the environmental management and monitoring functions.
- vi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- vii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and the APPCB. The criteria pollutant levels namely, SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub>, HC (Methane & Non-methane), VOCs (ambient levels as well as stack emissions) or critical sectoral parameters indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- viii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the APPCB. The Regional Office of this Ministry / CPCB / APPCB shall monitor the stipulated conditions.
- ix. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.

- x. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the APPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office.
- xi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

5.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

6.0 The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

7.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Water Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

  
(Lalit Bokolia)  
Additional Director

Copy to:

1. The Principal Secretary, Department of Environment Forest Science & Technology, Government of Andhra Pradesh, Hyderabad, A.P.
2. The Chief Conservator of Forests, Regional Office (Southern Zone, Bangalore) Kendriya Sadan, 4th Floor, E&F Wing, II Block Koramangala, Bangalore-560034
3. The Chairman, Central Pollution Control Board Parvesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032
4. The Chairman, Andhra Pradesh Pollution Control Board Paryavaran Bhawan, A-III Industrial Estate, Sanath Nagar, Hyderabad - A.P.
5. Monitoring Cell, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Complex, New Delhi.
6. Guard File/Monitoring File/Record File.

  
(Lalit Bokolia)  
Additional Director

F.No. J-11011/474/2010-IA-II (I)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(IA-II Section)

ANX -3

Indira Paryavaran Bhawan  
Jorbagh Road, New Delhi -3

Dated: 5<sup>th</sup> April, 2019

To

M/s Oil and Natural Gas Corporation Limited  
KG-PG Basin, 10<sup>th</sup> Floor (West Wing), CMDA Tower-1  
No.1, Gandhi Irwin Road  
Egmore, Chennai - 600 008

**Sub: Exploratory Drilling of additional 24 On-land wells in K.G. Basin located at Rajahmundry (Andhra Pradesh) by M/s Oil and Natural Gas Corporation Limited (ONGC) - Extension of validity of EC- reg.**

Sir,

This refers to your proposal No. IA/AP/IND/21736/1910 dated 9<sup>th</sup> October, 2018 for extension of validity of the environmental clearance to the above project.

2. The Ministry vide letter dated 18<sup>th</sup> May, 2012 has granted environmental clearance in favour of M/s Oil and Natural Gas Corporation Limited to the project 'Exploratory Drilling of additional 24 On-land wells in K.G. Basin' located at Rajahmundry (Andhra Pradesh).

3. It has been informed that out of 24 wells, drilling/exploration has been completed for 18 wells. Remaining six locations would involve deeper drilling and thus require detailed engineering and technological feasibility studies, which would take more time. Accordingly, it has been requested for extension of validity of the environmental clearance to complete the works as per scope of the project.

4. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meeting held on 29-31 January, 2019. The Committee has recommended for extension of validity of the environmental clearance dated 18<sup>th</sup> May, 2012 for a period of three years i.e. till 18<sup>th</sup> May, 2022.

5. Based on recommendations of the EAC, the Ministry hereby accords approval to the extension of validity of the environmental clearance dated 18<sup>th</sup> May, 2012, for a period of three years i.e till 18<sup>th</sup> May, 2022, with all other terms and conditions stipulated therein remain unchanged.

6. This issues with approval of the competent authority.

*S.K.S*  
5/4/2019  
(S. K. Srivastava)  
Scientist E

Copy to: -

1. The Additional DG (C), MoEF&CC, Regional Office (SEZ), 1<sup>st</sup> & 11<sup>nd</sup> Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34
2. The Secretary, Department of Environment, Forests, Science and Technology, Government of Andhra Pradesh, A.P Secretariat Office, Velagapudi, Guntur (Andhra Pradesh)
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex East Arjun Nagar, Delhi - 32
4. The Member Secretary, Andhra Pradesh Pollution Control Board, D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada - 8
5. Guard File/Monitoring File/Website/Record File

*J/K MSE*  
*121*

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ANX - 4

**F. No. J-11011/37/2016-IA.II (I)**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Impact Assessment Division)**

**Indira Paryavaran Bhawan**  
**Aliganj, Jor Bagh Road,**  
**New Delhi - 110 003**

**Telefax: 011-24695365**  
**E-mail: [yogendra78@nic.in](mailto:yogendra78@nic.in)**

Dated: 15<sup>th</sup> June, 2017

To,

**The DGM (Chemistry), CHSE**  
**(Shri Rajeeva Kumar)**  
**M/s Oil Natural Gas Corporation Limited**  
**Corporate HSE, 8<sup>th</sup> Floor Core IV,**  
**SCOPE Minar, Delhi - 110 092**

**Sub: Exploratory drilling of 5 wells for shale oil/shale gas in KG Basin Andhra Pradesh by M/s Oil Natural Gas Corporation Limited - Environment Clearance - reg.**

**Ref: Online Proposal No. IA/AP/IND2/42009/2016 dated 02<sup>nd</sup> April, 2017.**

Sir,

This has reference to your online proposal no. IA/AP/IND2/42009/2016 dated 02<sup>nd</sup> April, 2017, along with project documents including Form I, Terms of References, Pre-feasibility Report, EIA/EMP Report along with Public Hearing Report regarding the above mentioned project.

2. The Ministry of Environment, Forest and Climate Change has examined the application. It is noted that the proposal is for Exploratory drilling of 5 wells for shale oil/shale gas in KG Basin Andhra Pradesh by M/s Oil Natural Gas Corporation Limited. As informed and as per the documents submitted by the Project Proponent (PP), land required for the project is 5-6 Acres per well. PP proposes to drill 5 wells. The cost of the project is ₹ 217 Crore. Duration of the drilling is 90-120 days per well. It is reported that no sensitive/forest areas are located within 10 km distance of the project site.

3. All the projects related to Offshore and Onshore Oil and Gas exploration, Development and Production are listed in S. No. 1(b) of Schedule of Environmental Impact Assessment (EIA) Notification, 2006 under Category 'A' and are appraised at Central Level by Expert Appraisal Committee (EAC).

4. The project proposal was considered by the Expert Appraisal Committee (Industry-2) in its 5<sup>th</sup> meeting held during 25<sup>th</sup> - 26<sup>th</sup> February, 2016 and recommended Terms of References (TORs) for the Project. The TOR has been issued by Ministry vide letter dated 19<sup>th</sup> April, 2016.

5. The EAC (Industry-2) in its 22<sup>nd</sup> meeting held during 17<sup>th</sup> - 18<sup>th</sup> April, 2017 has considered the proposal for Environmental Clearance (EC). The Project Proponent and their consultant M/s ONGC, gave a detailed presentation on the salient features of the project and proposed environmental protection measures to be undertaken, as per Terms of References (TORs).

6. It is reported that, as per the Government of India's shale gas/oil policy guidelines announced on 14<sup>th</sup>, October, 2013, ONGC, KG Basin, has proposed to drill five

*(Handwritten Signature)*

exploratory wells in the on-land PML blocks in West Godavari, Bantumilli extension, Suryaraopeta, Mahadevapatnam and Mandapeta in Krishna, West Godavari and East Godavari districts of Andhra Pradesh to assess the hydrocarbon potential of the shale.

7. The proposed drilling locations are:

S. No.	Name of the PML Block	Proposed location	Location coordinates	TD (m)	Estimated Cost (Rs. Cr )
1	West Godavari	WG-SG-A	81 06 54.36 16 28 18.89	3300	35
2	Bantumilli Extn.	BT-SG-A	81 22 24.63 16 24 25.47	4200	45
3	Suryaraopeta	SU-SG-A	81 24 10.29 16 32 40.34	4400	47
4	Mahadevapatnam	MA-SG-A	81 36 34.12 16 36 58.86	4300	46
5	Mandapeta	MD-SG-A	81 53 46.01 16 47 55.02	4000	44

8. It is reported that, in the proposed project, the cores of the potential shale will be collected after drilling a vertical well to study the properties of the shale like mineralogy, porosity, permeability, maturity etc. and record some advanced log suites for proper evaluation of various properties (geochemical, geological, petro physical, mineralogical and geo-mechanical etc.). After these studies, if found prospective, a pilot hydro-fracturing job will be carried out to assess the shale gas potential.

9. All these wells will be drilled with water base mud only. The water based mud system (WBM) drill cuttings are non-toxic, non-hazardous and will be collected in HDPE impervious lined pit at the site. After completion of drilling, these pits will be covered with native top soil. The waste water generated during the operations is collected in the lined waste pit and recycled/reused after treatment with mobile ETP. Water based fracturing fluids are proposed to be used in wells. The composition of fracturing fluid consists of more than 98% water and sand and < 2% of 3-10 chemical additives which are non-toxic and biodegradable. Approximately 400-600 M<sup>3</sup> of water will be used for carrying out one hydro-fracturing job in the proposed wells. There is no discharge of any waste water outside from the drill site. Approximately 0.5 MT of spent oil is generated during the drilling of each well is collected in drums. The spent oil & used batteries will be sent to base stores for further disposal through authorized re-cyclers.

10. All the inherent risks associated with the drilling activity have been assessed in detail in the present report by using risk assessment criteria. Existing risk control measures have been studied and additional measures have been proposed in the report for all the activities having high risk. All the environmental parameters of air, noise, waste water, drill cuttings will be monitored during the drilling at the project site. Surface and ground waters quality will also be monitored at the nearby villages to assess any adverse impacts of the activity. These wells will provide data for assessing the shale gas potential of the area.

11. The Ambient Air Quality data was collected during March- May, 2016. The EAC noted that the resultant concentrations are within National Ambient Air Quality Standards.

12. The public hearing for the project has been conducted on 05.11.2016 (Krishna District), 06.12.2016 (West Godavari district) and 04.02.2017 (East Godavari) by the State Pollution Control Board. The EAC noted that the PP has addressed the issues raised in the public hearings in the final EIA/EMP report.

13. The EAC, in its 22<sup>nd</sup> meeting held during 17<sup>th</sup> - 18<sup>th</sup> April, 2017 has found that the final EIA/EMP report submitted by the PP is adequate. The EAC after detailed deliberations, on the basis of the information and presentation made by the PP, has recommended the project for environmental clearance with certain conditions.

14. Based on the proposal and information submitted by the Project Proponent, and considering the recommendation of the Expert Appraisal Committee (Industry-2), the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the above project under the provisions of EIA Notification dated 14<sup>th</sup> September 2006, subject to the compliance of the following Specific and General Conditions:

**A. Specific Conditions:**

- i. The project proponent shall take due care and adopt the best practices to ensure that there is no oil spill. However, to meet with any unforeseen situation and combat the oil spill, the PP shall prepare the Oil Spill Disaster Contingency Plan in line with the provisions of the National Oil Spill Disaster Contingency Plan. Regular Mock Drills shall also be conducted.
- ii. The company shall make the arrangement for control of noise from the drilling activity. Acoustic enclosure shall be provided to DG sets and proper stack height shall be provided as per CPCB guidelines.
- iii. Oil spillage prevention scheme shall be prepared. In case of oil spillage/contamination, action plan shall be prepared to clean the site by adopting proven technology. The recyclable waste (oily sludge) and spent oil shall be disposed of to the authorized recyclers.
- iv. The Company shall take necessary measures to prevent fire hazards, containing oil spill and soil remediation as needed. Possibility of using ground flare shall be explored.
- v. The company shall develop a contingency plan for H<sub>2</sub>S release including all necessary aspects from evacuation to resumption of normal operations. The workers shall be provided with personal H<sub>2</sub>S detectors in locations of high risk of exposure along with self containing breathing apparatus.
- vi. Emergency Response Plan (ERP) shall be based on the guidelines prepared by OISD, DGMS and Govt. of India.
- vii. The company shall take measures after completion of drilling process by well plugging and secured enclosures, decommissioning of rig upon abandonment of the well and drilling site shall be restored to the original condition. In the event that no economic quantity of hydrocarbon is found a full abandonment plan shall be implemented for the drilling site in accordance with the applicable Indian Petroleum Regulations.
- viii. Zero Liquid Discharge shall be ensured.
- ix. Atleast 2.5 % of the project cost shall be earmarked for Enterprise Social Commitment (ESC) activities.

**B. General Conditions:**

- i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh Pollution Control Board, State Government and any other statutory authority.
- ii. No further expansion or modifications in the drilling site shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

- 16
- iii. The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one station is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
  - iv. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16<sup>th</sup> November, 2009 shall be followed.
  - v. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
  - vi. The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and use the same water for the process activities of the project to conserve fresh water.
  - vii. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
  - viii. The company shall also comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing relating to the project shall be implemented.
  - ix. The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. ESC activities shall be undertaken by involving local villages and administration.
  - x. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
  - xi. A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
  - xii. The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/pollution control measures shall not be diverted for any other purpose.
  - xiii. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal.
  - xiv. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
  - xv. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
  - xvi. The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the

Ministry at <http://moef.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.

xvii. The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

14. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

15. The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.

16. The above conditions will be enforced, *inter alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

  
15.6.2017  
**(Yogendra Pal Singh)**  
**Scientist 'D'**

**Copy to:-**

1. The Secretary, Department of Environment, Forests, Science and Technology, Government of Andhra Pradesh, Secretariat, Hyderabad.
2. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), 1<sup>st</sup> and 2<sup>nd</sup> Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 600 034
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110 032.
4. The Chairman, Andhra Pradesh Pollution Control Board, Paryavaran Bhawan, A-III, Industrial Estate, Sanath Nagar, Hyderabad.
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhavan, Jor Bagh, New Delhi - 110 003.
6. Guard File/Monitoring File/Website/Record File.

  
15.6.2017  
**(Yogendra Pal Singh)**  
**Scientist 'D'**

18

F. No. J-11011/68/2011- IA II (I)  
Government of India  
Ministry of Environment and Forests  
(I.A. Division)

Paryavaran Bhawan  
CGO Complex, Lodhi Road  
New Delhi – 110 003

E-mail :vp.upadhyay@nic.in  
Telefax:011: 2436 2875  
Dated 14<sup>th</sup> June, 2013

To,  
The Chairman-Cum- Managing Director  
M/s Oil and Natural Gas Corporation Limited (ONGCL)  
8<sup>th</sup> Floor, Scope Minar, Laxmi Nagar, Delhi-110092.

E-mail :[sharma\\_js@ongc.co.in](mailto:sharma_js@ongc.co.in); [sharmaiswarup@hotmail.com](mailto:sharmaiswarup@hotmail.com);  
Fax No.: 011-22406681/044-28542527

**Subject : Additional Exploratory Drilling (25 Wells) in KG (On-land) PEL Blocks, Andhra Pradesh by M/s Oil and Natural Gas Corporation Limited (ONGCL) - Environmental Clearance reg.**  
**Ref. : Your letter no. ONGC/CHSE/EC/KG-OSN/2012-13 dated 5<sup>th</sup> February, 2013.**

Sir,  
This has reference to your letter dated 5<sup>th</sup> February, 2013 alongwith Form-1, Prefeasibility Report, EIA/EMP report regarding above mentioned subject.

2.0 The Ministry of Environment & Forests has examined your application. It is noted that proposal is for additional Exploratory Drilling in KG (On-land) PEL Blocks IA & IB East & West Godavari and Krishna Districts, Andhra Pradesh. No forest land is involved. The PEL Block 1A and the ML areas covers the Kaikalur-Nandigama sector of the KG on land basin. The Block covers PEL area of 1518.5 sq.km. 5 exploratory wells will be drilled in PEL and ML areas of Nandigama and Kaza area. PEL Block 1B covers the Mandapeta-Kommugudam, Narsapur-Amalapuram and Penumadam-Bhimavaram Sectors of KG onland Basin, which covers area of 2108 sq. km. 20 additional exploratory wells will be drilled for exploration in PEL areas of Narsapur-Amalapuram and Mandapeta-Kommugudam sectors. No national park/wildlife sanctuary /reserve forest /eco-sensitive area is located within 10 Km distance from the proposed well. Total cost of the project is Rs.750.00 Crore. Following are details of coordinates of the proposed wells :

S.N.	Location	Latitude & Longitude	
1	NL -1	16 <sup>o</sup> 19'01.58"N	81 <sup>o</sup> 16'14.60"E
2	NL-2	16 <sup>o</sup> 17'17.65"N	81 <sup>o</sup> 12'37.63"E
3	NL-3	16 <sup>o</sup> 20'28.46"N	81 <sup>o</sup> 10'33.77"E
4	NL-4	16 <sup>o</sup> 30'40.05"N	81 <sup>o</sup> 13'21.09"E
5	NL-5	16 <sup>o</sup> 27'02.99"N	81 <sup>o</sup> 16'36.21"E
6	NL-6	16 <sup>o</sup> 36'10.26"N	82 <sup>o</sup> 03'59.93"E
7	NL-7	16 <sup>o</sup> 33'43.92"N	81 <sup>o</sup> 48'32.21"E
8	NL-8	16 <sup>o</sup> 37'39.74"N	81 <sup>o</sup> 42'51.21"E
9	NL-9	16 <sup>o</sup> 40'15.01"N	81 <sup>o</sup> 43'58.96"E
10	NL-10	16 <sup>o</sup> 41'41.53"N	81 <sup>o</sup> 46'38.30"E
11	NL-11	16 <sup>o</sup> 37'08.48"N	81 <sup>o</sup> 36'04.88"E
12	NL-12	16 <sup>o</sup> 37'57.79"N	82 <sup>o</sup> 10'02.00"E
13	NL-13	16 <sup>o</sup> 34'48.60"N	82 <sup>o</sup> 02'35.80"E
14	NL-14	16 <sup>o</sup> 29'42.31"N	81 <sup>o</sup> 16'14.60"E
15	NL-15	16 <sup>o</sup> 29'34.62"N	81 <sup>o</sup> 57'17.66"E
16	10 Locations	Co-ordinates being firmed up	

3.0 Air emissions from D.G. sets will be controlled by providing adequate stack height. Gas production during testing will be flared. Total water requirement will be 20 m<sup>3</sup>/day/well. Water based drilling mud will be used. The drilling mud carrying cuttings will be separated and recycled to maximum extent and non usable portion will be stored in HDPE lined pit. Domestic effluent will be disposed of through septic tank followed by soak pit. No effluent will be discharged outside the premises and 'Zero' effluent discharge concept will be adopted. Drill cuttings and non-usable drilling mud will be stored in HDPE lined pit. Disposal of drill cuttings and drill mud will be carried out in accordance with the GSR 546 (E) dated 30<sup>th</sup> August, 2005. Used oil will be sold to authorized recyclers.

4.0 The proposal was considered by the Expert Appraisal Committee (Industry) in its meetings held during 3<sup>rd</sup> - 4<sup>th</sup> March, 2011, 13<sup>th</sup> - 14<sup>th</sup> March, 2012 and 5<sup>th</sup> - 7<sup>th</sup> March, 2013 respectively.

5.0 The projects related to offshore and onshore Oil and Gas exploration, development and production are listed in para 1(b) of schedule of EIA Notification, 2006 covered under category 'A' and appraised at Central level.

6.0 Public Hearing/Public Consultation meeting was exempted under section 7 (ii) of EIA Notification, 2006.

7.0 The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14<sup>th</sup> September, 2006 subject to strict compliance of the following specific and general conditions:

**A. SPECIFIC CONDITIONS :**

- i. Gas produced during testing shall be flared with appropriate flaring booms. The flare system shall be designed as per good oil field practices and Oil Industry Safety Directorate (OISD) guidelines. The stack height shall be provided as per the regulatory requirements and emissions from stacks will meet the MOEF/CPCB guidelines.
- ii. Ambient air quality shall be monitored near the closest human settlements as per the National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16<sup>th</sup> November, 2009 for PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>, CO, CH<sub>4</sub>, HC, Non-methane HC etc.
- iii. Mercury shall also be analyzed in air, water and drill cuttings twice during drilling period.
- iv. Approach road shall be made pucca to minimize generation of suspended dust.
- v. The company shall make the arrangement for control of noise from the drilling activity. Acoustic enclosure shall be provided to DG sets and proper stack height shall be provided as per CPCB guidelines.
- vi. Total fresh water requirement shall not exceed 20 m<sup>3</sup>/day/well and prior permission shall be obtained from the competent authorities.
- vii. The company shall construct the garland drain all around the drilling site to prevent runoff of any oil containing waste into the nearby water bodies. Separate drainage system shall be created for oil contaminated and non-oil contaminated. Effluent shall be properly treated and treated wastewater shall conform to CPCB standards.
- viii. Drilling wastewater including drill cuttings wash water shall be collected in disposal pit lined with HDPE lining evaporated or treated and shall comply with the notified standards for on-shore disposal. The membership of common TSDF shall be obtained for the disposal of drill cuttings and hazardous waste. Otherwise, secured landfill shall be created at the site as per the design approved by the CPCB and

obtain authorization from the SPCB. Copy of authorization or membership of TSDf shall be submitted to Ministry's Regional Office at Bangalore.

- ix. Good sanitation facility shall be provided at the drilling site. Domestic sewage should be disposed off through septic tank/ soak pit.
- x. Oil spillage prevention and mitigation scheme shall be prepared. In case of oil spillage/contamination, action plan shall be prepared to clean the site by adopting proven technology. The recyclable waste (oily sludge) and spent oil shall be disposed of to the authorized recyclers.
- xi. The company shall comply with the guidelines for disposal of solid waste, drill cutting and drilling fluids for onshore drilling operation notified vide GSR.546(E) dated 30<sup>th</sup> August, 2005.
- xii. The Company shall take necessary measures to prevent fire hazards, containing oil spill and soil remediation as needed. Possibility of using ground flare shall be explored. At the place of ground flaring, the overhead flaring stack with knockout drums shall be installed to minimize gaseous emissions during operation.
- xiii. The company shall develop a contingency plan for H<sub>2</sub>S release including all necessary aspects from evacuation to resumption of normal operations. The workers shall be provided with personal H<sub>2</sub>S detectors in locations of high risk of exposure along with self containing breathing apparatus.
- xiv. The Company shall carry out long term subsidence study by collecting base line data before initiating drilling operation till the project lasts. The data so collected shall be submitted six monthly to the Ministry and its Regional Office at Bangalore.
- xv. Blow Out Preventor (BOP) system shall be installed to prevent well blowouts during drilling operations. BOP measures during drilling shall focus on maintaining well bore hydrostatic pressure by proper pre-well planning and drilling fluid logging etc.
- xvi. Emergency Response Plan (ERP) shall be based on the guidelines prepared by OISD, DGMS and Govt. of India.
- xvii. The company shall take measures after completion of drilling process by well plugging and secured enclosures, decommissioning of rig upon abandonment of the well and drilling site shall be restored the area in original condition. In the event that no economic quantity of hydrocarbon is found a full abandonment plan shall be implemented for the drilling site in accordance with the applicable Indian Petroleum Regulations. On completion of drilling, the company have to plug the drilled wells safely and obtain certificate from environment safety angle from the concerned authority.
- xviii. Occupational health surveillance of the workers shall be carried out as per the prevailing Acts and Rules.
- xix. Drilling site should be atleast 500 m away from the school.
- xx. In case the commercial viability of the project is established, the Company shall prepare a detailed plan for development of oil and gas fields and obtain fresh environmental clearance from the Ministry.
- xxi. Restoration of the project site shall be carried out satisfactorily and report shall be sent to the Ministry's Regional Office at Bangalore.
- xxii. Oil content in the drill cuttings shall be monitored by some Authorized agency and report shall be sent to the Ministry's Regional Office at Bangalore.

- xxiii. Under Corporate Social Responsibility (CSR), sufficient budgetary provision should be made for health improvement, education, water and electricity supply etc. in and around the project.
- xxiv. All personnel including those of contractors shall be trained and made fully aware of the hazards, risks and controls in place.
- xxv. Company shall have own Environment Management Cell having qualified persons with proper background.
- xxvi. Company shall prepare operating manual in respect of all activities. It shall cover all safety & environment related issues and system. Measures to be taken for protection. One set of environmental manual shall be made available at the drilling site/ project site. Awareness shall be created at each level of the management. All the schedules and results of environmental monitoring shall be available at the project site office.

**B. GENERAL CONDITIONS:**

- i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh Pollution Control Board (APPCB), State Government and any other statutory authority.
- ii. No further expansion or modification in the project shall be carried out without prior approval of the Ministry of Environment & Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- iii. The project authorities must strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 2000 as amended subsequently. Prior approvals from Chief Inspectorate of Factories, Chief Controller of Explosives, Fire Safety Inspectorate etc. must be obtained, wherever applicable.
- iv. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- v. A separate Environmental Management Cell equipped with full fledged laboratory facilities must be set up to carry out the environmental management and monitoring functions.
- vi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- vii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and the APPCB. The criteria pollutant levels namely; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub>, HC (Methane & Non-methane), VOCs (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- viii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as

by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the APPCB. The Regional Office of this Ministry / CPCB / RSPCB shall monitor the stipulated conditions. Environmental Clearance and six monthly compliance status reports shall be posted on the website of the company.

- ix. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.
- x. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the APPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office.
- xi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

8.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9.0 The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

10.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Water Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

(V P Upadhyay)  
Director

Copy to:

1. The Principal Secretary, Department of Environment, Forest, Science & Technology, Government of Andhra Pradesh, Hyderabad, A.P.
2. The Chief Conservator of Forests, Regional Office (Southern Zone, Bangalore)KendriyaSadan, 4th Floor, E&F Wing, II Block Koramangala, Bangalore-560034.
3. The Chairman, Central Pollution Control Board PariveshBhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4. The Chairman, Andhra Pradesh Pollution Control Board, ParyavaranBhawan, A-III, Industrial Estate, Sanath Nagar, Hyderabad - A.P.
5. Joint Secretary, IA II(I), Ministry of Environment and Forests, ParyavaranBhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, ParyavaranBhavan, CGO Complex, New Delhi.
7. Guard File/Monitoring File/Record File.

(V P Upadhyay)  
Director



F.No. IA-J-11011/68/2011- IA II(I)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(IA-II Section)

Indira Paryavaran Bhawan  
Jorbagh Road, New Delhi - 3

Dated: 3<sup>rd</sup> June, 2020

To

M/s Oil and Natural Gas Corporation Limited  
Deendayal Urja Bhavan, 5, Nelson Mandela Marg  
Vasant Kunj, Delhi - 110070

**Sub: Additional Exploratory Drilling (25 Wells) in KG (On-land) PEL Blocks, District Krishna, Andhra Pradesh by M/s Oil and Natural Gas Corporation Limited - Extension of validity of EC- reg.**

Sir,

This refers to your proposal No. IA/AP/IND2/137330/2020 dated 19<sup>th</sup> February, 2020 for extension of validity of the environmental clearance to the above project.

2. The Ministry vide letter dated 14<sup>th</sup> June 2013 has granted environmental clearance in favour of M/s Oil and Natural Gas Corporation Limited to the project for 'Additional Exploratory Drilling (25 Wells) in KG (On-land) PEL Blocks, Andhra Pradesh'.

3. It has been informed that out of 25 wells, drilling/exploration has been completed for 15 wells. Remaining 10 wells could not be taken up as the G&G studies are under progress to analyse the prospectively of the area, further studies are in progress to understand the subsurface conditions as the identified exploratory locations are of deeper depths with high pressure and high temperature conditions. Accordingly, it has been requested for extension of validity of the environmental clearance to complete the works as per scope of the project.

4. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meeting held on 13-15 April, 2020 through video conferencing. The Committee, has recommended for extension of validity of the environmental clearance dated 14<sup>th</sup> June 2013 till 13<sup>th</sup> June 2023, for completion of the work as per the scope of the project. All other terms and conditions shall remain unchanged.

5. Based on recommendations of the EAC, the Ministry hereby accords approval to the extension of validity of the environmental clearance dated 14<sup>th</sup> June 2013, for a period of three years i.e till 13<sup>th</sup> June 2023, with all other terms and conditions stipulated therein remain unchanged.

6. This issues with approval of the competent authority.

*Ashok Kr. Pateshwary*  
03.06.2020

(Ashok Kr. Pateshwary)  
Director  
Tel.No. 24695290

Copy to:-

1. The Deputy DGF (C), MoEF&CC, Regional Office (SEZ), 1st & 11nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai

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2. The Secretary, Department of Environment, Forests, Science and Technology, Government of Andhra Pradesh, A.P Secretariat Office, Velagapudi, Guntur (AP)
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex East Arjun Nagar, Delhi
4. The Member Secretary, Andhra Pradesh Pollution Control Board, D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada
5. Guard File/Monitoring File/Website/Record File

(Ashok Kr. Pateshwary)  
Director  
Tel.No. 24695290



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Fax: 044-22311034



## CHENNAI METTEX LAB PRIVATE LIMITED®

Jothi Complex, 83, M.K.N. Road, Guindy, Chennai - 600 032.

### TEST REPORT

Page No. 1 of 4

ISSUED TO : M/s.Oil & Natural Gas Corporation Ltd.,  
Regional Geoscience Laboratory,  
ONGC, KG-PG Basin, Base Complex,  
Rajamahendravaram - 533 106.

T.C Date : 10.04.2018

T.C No : CML/18-19/2041

Date Of Receipt : 28.03.2018

Analysis Commenced On : 28.03.2018

Analysis Completed On : 03.04.2018

Cust. Ref : SRF Dated : 28.03.18

Lab No : 1882703

Sample Description : Ground Water Sample - I, GP - II.

TEST	PROTOCOL	RESULTS	Limits As per IS 10500 : 2012 with Amendment No : 1	
			Acceptable Limit, (MAX)	Permissible Limit in the absence of alternate source, (MAX)
Colour	IS: 3025 Part: 4 -1983 (Reaff: 2012)	5 Hazen	5 Hazen	15 Hazen
Odour	IS: 3025 Part: 5-1983 (Reaff: 2012)	Agreeable	Agreeable	Agreeable
pH at 25°C	IS: 3025 Part: 11-1983 (Reaff: 2012)	7.55	6.5 - 8.5	6.5 - 8.5
Turbidity (NTU)	IS: 3025 Part: 10-1984 (Reaff: 2012)	Less than 0.5 NTU	1 NTU	5 NTU
Total Dissolved Solids	IS: 3025 Part 16-1984 (Reaff. 2012)	381 mg/l	500 mg/l	2000 mg/l
Aluminium as Al	IS: 3025 Part 65:2014	BDL (DL:0.02 mg/l)	0.03 mg/l	0.2 mg/l
Ammonia (as total ammonia-N)	IS: 3025 Part 34-1988 (Reaff. 2014)	BDL (DL:0.01 mg/l)	0.5 mg/l	0.5 mg/l
Anionic Detergents (as MBAS)	IS: 13428 - 2005 (Reaff.2014) (Annex K)	BDL (DL:0.01 mg/l)	0.2 mg/l	1.0 mg/l
Barium as Ba	IS: 3025 Part 65:2014	0.072 mg/l	0.7 mg/l	0.7 mg/l
Boron as B	IS: 3025 Part 65:2014	BDL (DL:0.05 mg/l)	0.5 mg/l	1.0 mg/l
Calcium as Ca	IS: 3025 Part 40:1991 (Reaff: 2014)	80 mg/l	75 mg/l	200 mg/l
Chloramines as Cl <sub>2</sub>	APHA 22 <sup>nd</sup> Edn 2012-4500-Cl-G	BDL (DL:0.1 mg/l)	4.0 mg/l	4.0 mg/l
Chloride as Cl	IS: 3025 Part 32-1988 (Reaff. 2014)	20 mg/l	250 mg/l	1000 mg/l
Copper as Cu	IS: 3025 Part 65:2014	BDL (DL:0.02 mg/l)	0.05 mg/l	1.5 mg/l
Fluoride as F	APHA 22 <sup>nd</sup> Edn.2012-4500-F-D	0.14 mg/l	1.0 mg/l	1.5 mg/l

Contd....2

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# CHENNAI METTEX LAB PRIVATE LIMITED<sup>®</sup>

Jothi Complex, 83, M.K.N. Road, Guindy, Chennai - 600 032.

Lab No: 1882703    T.C No: CML/18-19/2041    Dated : 10.04.2018    Page No. 4 of 4

TEST	PROTOCOL	RESULTS	Limits As per IS 10500 : 2012 with Amendment No : 1	
			Acceptable Limit, (MAX)	Permissible Limit in the absence of alternate source, (MAX)
<b>PESTICIDE RESIDUES:</b>				
Malathion	CML/INS/SOP/03	ND (DL : 0.01 µg/l)	--	190 µg/l
Methyl parathion	CML/INS/SOP/03	ND (DL : 0.01 µg/l)	--	0.3 µg/l
Monochrotophos	CML/INS/SOP/03	ND (DL : 0.005 µg/l)	--	1 µg/l
Phorate	CML/INS/SOP/03	ND (DL : 0.01 µg/l)	--	2 µg/l
<b>Trihalomethanes :</b>				
Bromoform	APHA 22 <sup>nd</sup> Edn.2012-6232	ND (DL : 0.00001 mg/l)	0.1 mg/l	0.1 mg/l
Dibromochloromethane		ND (DL : 0.00001 mg/l)	0.1 mg/l	0.1 mg/l
Bromodichloromethane		ND (DL : 0.00001 mg/l)	0.06 mg/l	0.06 mg/l
Chloroform		ND (DL : 0.00001 mg/l)	0.2 mg/l	0.2 mg/l
<b>Microbiological Parameters:</b>				
<i>Escherichia coli</i>	IS: 1622:1981 (Reaff: 2009)	Absent/100ml	Shall not be detectable in any 100ml sample	
Total Coliform	IS: 1622:1981 (Reaff: 2009)	Absent/100ml		
<b>Note :</b> The above water sample complies with permissible limits of drinking water specification as per IS: 10500:2012 with respect to above parameters tested. BDL: Below Detection Limit DL: Detection Limit. ND : Not Detectable				

End of Report

For Chennai Mettex Lab Private Limited

*G.S. Radha*

G.S. RADHA  
 Technical Manager



*P. Kavitha*

P. KAVITHA  
 Technical Manager

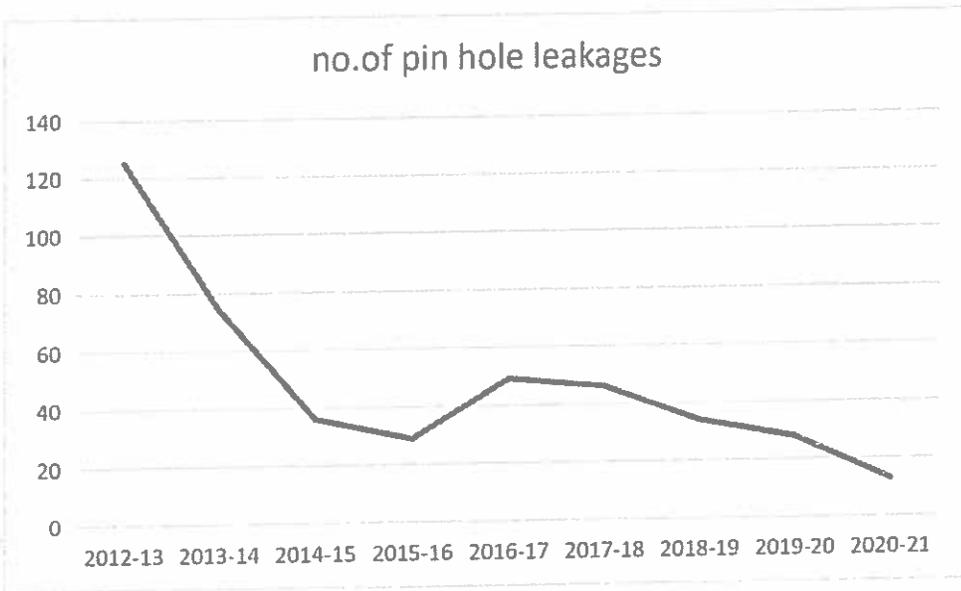
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**Annexure-3:**

ANX-9

**Pin hole Leakage details:**

Leakage details		
Sl no	year	no.of leakages
1	2012-13	125
2	2013-14	74
3	2014-15	36
4	2015-16	29
5	2016-17	49
6	2017-18	46
7	2018-19	34
8	2019-20	28
9	2020-21	13



Details of Hydro testing:

ANX - 10 31

DETAILS OF PIPELINE HYDRO TEST (as on 01.09.2020)

Sl.	From/ Well No	To	Internal Dia of pipeline in inches	Date of hydrotest carried out	Pressure at hydrotest carried out in Kg/Cm2(1.25 Time of flow pressure)	Length of the pipe in Mts	Yearwise length in mtrs (FY)	Service
1	MDP#19	MDP-GCS	4"	30.06.14	100	7000.00		GAS
2	KSP(W)	PNMD	4"	08.09.14	100	5500.00		GAS
3	TPK#11	TPK-GCS	4"	12.09.14	70	2500.00		GAS
4	PNMD-GCS	TPK#11	4"	19.10.14	75	6000.00		GAS
							<b>21000.00</b>	<b>2014-15</b>
5	PNMD#5	PNMD-GCS	4"	10.05.15	70	1800.00		GAS
6	PNMD#2	PNMD-GCS	4"	12.05.15	70	1700.00		GAS
7	TPK#8	TPK-GCS	4"	23.06.15	21	5142.00		GAS
8	TPK#1	TPK-GCS	4"	24.06.15	25	2027.00		GAS
9	TPK#18	TPK-GCS	4"	25.06.15	24	1872.00		GAS
10	TPK#7	TPK-GCS	4"	26.06.15	24	2232.00		GAS
11	PSP#4	PSP#15	4"	29.06.15	60	1790.00		GAS
12	PSP#15	TPK-GCS	4"	29.06.15	60	5865.00		GAS
13	PSP#42,43	TPK-GCS	4"	30.06.15	25	7610.00		GAS
14	PSP#23,37	TPK-GCS	4"	08.07.15	25	6130.00		GAS
15	PSP#41	TPK-GCS	4"	08.07.15	25	6930.00		GAS
16	PSP#18,28,32,48	PSP#10	4"	12.07.15	32	2890.00		GAS
17	PSP#10	TPK-GCS	4"	12.07.15	32	7844.00		GAS
18	PSP#12	TPK-GCS	4"	14.07.15	60	7177.00		GAS
19	PSP#26,44	PSP#17	4"	14.07.15	60	470.00		GAS
20	PSP#17	PSP#12	4"	14.07.15	60	610.00		GAS
21	TPK#6	TPK-GCS	4"	29.07.15	60	3734.00		GAS
22	PSP#40	TPK-GCS	4"	23.08.15	60	5627.00		GAS
23	Mori#10	Mori#8	4"	02.03.16	75	2568.00		GAS
24	Mori#8	Mori#4	4"	02.03.16	75	2516.00		GAS
							<b>76534.00</b>	<b>2015-16</b>
25	END#2	END-GCS	4"	23.04.16	70	1470.00		GAS
26	END#13	END-GCS	4"	24.04.16	70	850.00		GAS
27	END#4	END-GCS	4"	26.04.16	70	850.00		GAS
28	END#11	END#7	4"	28.04.16	70	3950.00		GAS
29	KSP(W)	TPK#11	4"	09.07.16	75	9000.00		GAS
30	KW#23	KSP	4"	07.08.16	75	1800.00		Oil
31	EOA	KPDA	4"	01.11.16	155	1504.00		GAS
32	RA#1	PSP#29	4"	15.11.16	70	3780.00		GAS
33	ERADA	RA#1	4"	15.11.16	150	780.00		GAS
34	RA#1	PSP#29	4"	15.11.16	70	3780.00		GAS
35	ETP	GMDI	4"	19.11.16	100	400.00		EFF
36	KW#17	KSP	4"	25.11.16	75	2700.00		Oil
37	Mori#5	KSP	4"	15.12.16	75	16300.00		Oil
38	KV#32	Mori GCS	4"	18.12.16	70	8500.00		Oil
39	ADVP GCS	KW#8	4"	31.01.17	75	11000.00		GAS
40	KV#14	Mori GCS	4"	17.02.17	75	6000.00		GAS
							<b>72664.00</b>	<b>2016-17</b>
41	PSP#40	TPK GCS	4"	23.06.17	60	5627.00		GAS
42	KV#30/#15	Mori GCS	4"	25.06.17	75	8500.00		GAS

43	KV#5/25/26/19	Mori GCS	4"	02.07.17	75	6500.00		GAS
44	KV#21	Mori GCS	4"	12.07.17	75	6500.00		GAS
45	KV#16	Mori GCS	4"	13.08.17	75	8500.00		GAS
46	KV#10	Mori GCS	4"	14.08.17	75	7000.00		GAS
47	KV#31	KV#16	4"	20.09.17	150	1500.00		GAS
48	KSP GGS-PMD GCS	PMD GCS- TPK GCS	4"	29.11.17	50	13689.00		OIL
49	PSP#36	PSP GCS	4"	25.01.18	60	800.00		GAS
50	LSDA to NSP GCS	NSP GCS	4"	04.02.18	60	6400.00		OIL
51	KW#23	KSP GGS	4"	11.03.18	75	4500.00		OIL
							69516.00	2017-18
52	GMDJ TO GMAA	GMAA	4"	18.06.18	30	1500.00		OIL
53	GMAA TO OUS YANAM	GMAA	4"	02.08.18	25	4200.00		OIL
54	MDP#16 TO MDP GCS	MDP GCS	4"	31.07.18	75	7200.00		GAS
55	KW#48(D1) TO KSP GGS	KSP GGS	4"	03.08.18	110	2000.00		OIL
56	MDP#22 TO MDP GCS via MDP#11	MDP GCS	4"	04.08.18	75	6300.00		GAS
57	NSP GCS to PENUMADAM via ELM#3	PMAA TO ELM#3 ELM#3 TO NSP GCS	4"	09.09.18	60	18100.00		GAS
58	MDP#7 to MDP GCS	MDP GCS	4"	10.09.18	52	3100.00		GAS
59	PMAB#3 to PMAA#2	PENUMADAM	4"	22.09.18	60	1700.00		GAS
60	ADVP#10 to ADVP GCS	ADVP GCS	4"	30.09.18	80	1800.00		GAS
61	ADVP#11 to ADVP GCS	ADVP GCS	4"	30.09.18	80	1800.00		GAS
62	PGDB to PGAB	NSP GCS	4"	13.12.18	60	1900.00		GAS
63	KW#D3 SS TO KSP GGS	KSP GGS	4"	02.01.19	100	1997.00		OIL
64	PMD#3 to PMD#GCS	PMD#GCS	4"	24.01.19	50	1300.00		GAS
65	KW#D3 LS to KSP#GGS	KSP#GGS	4"	27.01.19	110	1997.00		Oil
66	PMD#4 to PMD#GGS	PMD#GCS	4"	26.01.19	55	1760.00		Oil
67	PMD#8 to PMD#GGS	PMD#GGS	4"	02.02.19	52	1730.00		Oil
							58384.00	2018-19
68	MDP#5 TO MDP(W)EPS	MDP(W)EPS	4"	22.05.19	65	5200.00		GAS
69	MDP#3 TO MDP(W)EPS	MDP(W)EPS	4"	23.05.19	65	1493.00		GAS
70	MWAO TO MDP(W)EPS	MDP(W)EPS	4"	24.05.19	65	2200.00		GAS
71	KV#7 TO MORI GCS	MORI GCS	4"	12.07.19	60	8943.60		GAS
72	KV#30#15 Cluster to MORI GCS	MORI GCS	4"	15.08.19	60	8500.00		GAS
73	PMD#2 TO PNMD GCS	PONNAMANDA GCS	4"	13.11.19	58	1700.00		ETL
74	END#4 TO END GCS	ENDAMURU	4"	07.11.19	80	705.00		GAS

75	END#13 TO END GCS	ENDAMURU	4"	08.11.19	80	756.00		GAS
76	LNG#1 TO LNG GGS	LINGALA	4"	23.11.19	20	150.00		OIL
77	LNG#6 TO LNG#3	LINGALA	4"	25.11.19	22	940.00		OIL
78	LNG#10 TO LNG GCS	LINGALA	4"	29.11.19	18	812.00		OIL
79	LNG#11 TO LNG GCS	LINGALA	4"	01.12.19	25	1750.00		OIL
80	KKL#5 TO LNG GCS	LINGALA	4"	03.12.19	18	4450.00		OIL
81	KKL#12 TO KKL#17	KAIKALURU	4"	07.12.19	22	1230.00		OIL
82	LNG#8 TO LNG GCS	LINGALA	4"	14.12.19	18	400.00		OIL
83	LNG#17 TO LNG GCS	LINGALA	4"	21.12.19	22	1320.00		OIL
84	LNG#15 TO LNG GCS	LINGALA	4"	03.01.20	20	1900.00		OIL
85	LNG#16 TO LNG GCS	LINGALA	4"	07.01.20	18	762.00		OIL
86	KKL#11 TO LNG GCS	LINGALA	4"	10.01.20	16	4700.00		OIL
87	LNG#3 TO LNG GCS	LINGALA	4"	13.01.20	20	1670.00		OIL
							49581.6	2020-21
88	KW#11 TO KSP GGS	KESANAPALLI	4"	06.09.20	22	2800.00		OIL
89	KW#27 TO KSP GGS	KESANAPALLI	4"	08.09.20	22	4700.00		OIL
						355179.60	7500.00	2019-20

Annexure-4: Details of flow lines replaced in-Kesavadasupalem Field

Year	Number of flowlines condemned	Details of lines condemned	Number of new flow lines laid	Details of lines laid.
2008-9	2	1. Kv #1 old 2. kv #7 old till kv #1	9	1. 4 lines from kv #5 cluster 2. 1 line each from kv #15, 7, gs #49 cluster 3. 2 lines from kv #4 cluster
2011	-	-	3	1. 2 lines from kv #15 cluster 2. 1 line from kv #4
2014-15	7	1. 2 lines from kv # 5 cluster 2. One line from kv #1 3. Two lines from kv #15 cluster 4. 2 short sections from kv #27 cluster to kv #15 cluster.	3	1. 1 line each from kv #4 cluster and kv #7 cluster om old ROU. 2. New 450mts and 950 mts lines from kv #kv #27 cluster to kv #15 cluster.
2017	7	1. 2 lines from kv #4 cluster even though they are in fairly good condition, as they were passing through a village. 2. 1 line form kv #7 cluster in new ROU and 1 line in old ROU (good condition, but was going through avillage ) 3. one line form kv #5 in new ROU and one line in old ROU. 4. one line each form kv #11 cluster and kv #29	4	1. One lines each from kv #7, kv #4, kv #27, kv #29 clusters.
<b>Total lines</b>	<b>16</b>		<b>19</b>	<b>2.</b>

Annexure-6( Details of Compensation payment to land farmers)

PARTICULARS OF LEAKAGES THAT TOOK PLACE AND COMPENSATION PAID TO THE FARMERS IN VARIOUS ROU PIPELINES AND DRILL SITES PERTAINING TO ONGC, RAJAHMUNDRY ASSET FROM THE YEAR 2016 TO 2020				
Sl.No	Name of the Year	Name of the District	Name of the ROU Pipeline /Drill Site	Amount Paid (in Rs.)
1	2016	East Godavari	MSDB/MSDD	32160
2	2016	East Godavari	END#7,9,11 of END GCS	19000
3	2016	East Godavari	Gopavaram GGS (GMAF)	450000
4	2016	East Godavari	Gopavaram New EPT	600000
5	2016	East Godavari	KSP#1 Well to Kesanapalli GCS	6000
6	2016	East Godavari	Endamuru#9	8000
7	2016	West Godavari	SRAC Well	347212
8	2016	East Godavari	Adavipalem#10	30000
9	2016	West Godavari	EL#6	10000
10	2017	East Godavari	KVDT/KVDY	170000
11	2017	West Godavari	SRAC Well	95366
12	2017	East Godavari	KV#32	20000
13	2017	East Godavari	END#11 of Installation END#GCS	5000
14	2017	East Godavari	Gopavaram GCS to OUS S.Yanam	8000
15	2017	East Godavari	MSDG	41051
16	2017	East Godavari	KV#11 to Mori # GCS	30000
17	2017	East Godavari	KV#11 to Mori# GCS	15000
18	2017	East Godavari	KV# 2nd Flow Line	20000
19	2017	East Godavari	KW#42	477600

20	2017	East Godavari	Mandapeta #16	5000
21	2017	East Godavari	KW#4 to KW#21	56500
22	2017	East Godavari	Ponnamanda # GCS	1022091
23	2017	East Godavari	END#7 to Endamuru GCS	115903
24	2017	East Godavari	GS-49-4 Flow Line	35000
25	2017	East Godavari	MDP#GCS	5000
26	2017	East Godavari	KV#44 & KV#9 Cluster WELL Site	30000
27	2017	East Godavari	KV#32 Flow Line	15000
28	2018	East Godavari	Gopavaram GGS	197000
29	2018	East Godavari	END#7 to Endamuru GCS	115903
30	2018	East Godavari	KV#16	35000
31	2018	East Godavari	KV#20	35000
32	2018	East Godavari	KV#7,12,22	35000
33	2018	West Godavari	BTSAD	85000
34	2018	East Godavari	KV#4A	7500
35	2018	East Godavari	KV#25,26,31 Flow Line	14000
36	2018	East Godavari	GMDH/GMDM Flow Line	75000
37	2018	East Godavari	MDDR	68036
38	2018	East Godavari	kv#25,26 at Mori GCS	35000
39	2018	East Godavari	Mori GCS	30000
40	2018	East Godavari	END#11 to END#GCS	7500
41	2018	East Godavari	GMADA	927274
42	2018	East Godavari	MDP#11	7500
43	2018	East Godavari	MDDR	28614

44	2018	East Godavari	GMAA	440000
45	2018	East Godavari	Mori#GGS	150000
46	2018	East Godavari	Mori#GGS	160000
47	2018	East Godavari	KSP#15 to KSP GCS	550000
48	2018	East Godavari	KW#1	20000
49	2018	East Godavari	Mori GCS	400000
50	2018	East Godavari	KSP#15 to KSP GGS	275000
51	2018	East Godavari	Mori GCS	580000
52	2018	Krishna	GMAA	215000
53	2018	East Godavari	KV#20 near Mori GCS	50000
54	2018	East Godavari	ADVP GCS to PMD GCS	207300
55	2018	Krishna	Lingala#12	25000
56	2019	East Godavari	ADVP GCS to PMD GCS	32500
57	2019	East Godavari	KV#11 Flow line	30000
58	2019	East Godavari	END#9 of Installation END GCS	4000
59	2019	East Godavari	KWDDC	10000
60	2019	Krishna	NGSAA	100000
61	2019	East Godavari	MDP#19 to MDP#GCS	23464
62	2019	East Godavari	MDP#7/MDDE to MDP GCS	27500
63	2020	West Godavari	AVTAA	27375
64	2020	East Godavari	KV#11	40000
Total				8739349



	KESANAPALLY ETP RAW & TREATED EFFLUENT MONTHLY ANALYSIS REPORT	
Month Of FEBRUARY & MARCH -2018		

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Feb-18	7.92	72.00	8.50	26.20
2	02-Feb-18	7.81	67.00	7.60	26.80
3	03-Feb-18	7.76	59.00	7.10	25.90
4	04-Feb-18	7.69	57.00	8.02	26.50
5	05-Feb-18	7.62	62.00	8.20	25.40
6	06-Feb-18	7.69	66.00	8.60	26.30
7	07-Feb-18	7.78	67.00	6.90	25.20
8	08-Feb-18	7.64	57.00	7.10	26.40
9	09-Feb-18	7.71	54.00	6.80	26.30
10	10-Feb-18	7.69	61.00	7.20	25.20
11	11-Feb-18	7.72	66.00	6.50	26.40
12	12-Feb-18	7.59	64.00	6.90	24.70
13	13-Feb-18	7.64	68.00	6.40	24.60
14	14-Feb-18	7.62	62.00	6.20	24.60
15	15-Feb-18	7.58	59.00	6.60	27.60
16	16-Feb-18	7.74	61.00	6.30	24.60
17	17-Feb-18	7.68	64.00	6.40	26.70
18	18-Feb-18	7.61	62.00	6.50	25.20
19	19-Feb-18	7.65	68.00	6.20	26.40
20	20-Feb-18	7.59	64.00	6.60	25.80
21	21-Feb-18	7.72	59.00	6.10	24.30
22	22-Feb-18	7.64	64.00	6.80	24.70
23	23-Feb-18	7.73	69.00	6.10	24.70
24	24-Feb-18	7.69	67.00	6.40	25.30
25	25-Feb-18	7.62	62.00	6.30	26.40
26	26-Feb-18	7.71	68.00	6.50	25.10
27	27-Feb-18	7.78	66.00	6.20	24.60
28	28-Feb-18	7.72	68.00	6.90	25.30

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Mar-18	7.69	64.00	6.60	26.40
2	02-Mar-18	7.71	59.00	6.10	24.50
3	03-Mar-18	7.82	61.00	5.90	25.70
4	04-Mar-18	7.72	64.00	6.20	25.20
5	05-Mar-18	7.84	71.00	6.40	26.10
6	06-Mar-18	7.79	62.00	5.80	24.60
7	07-Mar-18	7.68	68.00	5.90	25.70
8	08-Mar-18	7.89	73.00	5.70	25.80
9	09-Mar-18	7.76	69.00	6.10	25.30
10	10-Mar-18	7.79	67.00	5.90	26.40
11	11-Mar-18	7.14	49.00	8.10	27.00
12	12-Mar-18	7.69	62.00	6.50	26.10
13	13-Mar-18	7.73	66.00	6.70	24.70
14	14-Mar-18	7.72	64.00	6.10	25.80
15	15-Mar-18	7.84	61.00	5.80	25.60
16	16-Mar-18	7.79	57.00	5.60	25.30
17	17-Mar-18	7.72	62.00	6.50	24.60
18	18-Mar-18	7.69	65.00	6.10	26.40
19	19-Mar-18	7.49	61.00	8.20	26.40
20	20-Mar-18	7.56	58.00	7.90	26.70
21	21-Mar-18	7.91	72.00	5.30	26.20
22	22-Mar-18	7.69	69.00	6.10	24.70
23	23-Mar-18	7.84	67.00	8.60	27.40
24	24-Mar-18	7.78	72.00	6.90	24.80
25	25-Mar-18	7.72	69.00	6.20	24.00
26	26-Mar-18	7.85	74.00	6.50	24.60
27	27-Mar-18	7.71	68.00	5.90	25.20
28	28-Mar-18	7.65	72.00	6.30	23.60
29	29-Mar-18	7.68	61.00	9.10	26.00
30	30-Mar-18	7.74	59.00	8.40	26.70
31	31-Mar-18	7.62	68.00	8.30	24.60


  
 ETP INCHARGE
   
 Name: K. SATISH
   
 Date: 5/4/2018

Checked and Found OK
   

  
 J. KORAM
   
 EEP

40

7 - XVA

		KESANAPALLY ETP RAW & TREATED EFFLUENT MONTHLY ANALYSIS REPORT									
Month Of APRIL & MAY -2018											
TREATED WATER PARAMETERS						TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD	S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Apr-18	7.63	74.00	8.60	27.40	1	01-May-18	7.72	67.00	7.10	25.60
2	02-Apr-18	7.01	64.00	9.20	24.50	2	02-May-18	7.63	62.00	7.40	24.60
3	03-Apr-18	7.62	76.00	7.90	26.40	3	03-May-18	7.76	71.00	6.90	25.30
4	04-Apr-18	7.71	69.00	6.80	25.60	4	04-May-18	7.59	66.00	6.50	24.20
5	05-Apr-18	7.10	72.00	9.30	27.10	5	05-May-18	7.68	69.00	6.50	25.20
6	06-Apr-18	7.41	62.00	8.40	25.60	6	06-May-18	7.72	72.00	6.20	26.00
7	07-Apr-18	7.08	69.00	9.20	27.00	7	07-May-18	7.69	68.00	6.90	25.20
8	08-Apr-18	7.61	71.00	6.90	24.80	8	08-May-18	7.81	74.00	7.10	26.40
9	09-Apr-18	7.54	68.00	7.50	26.30	9	09-May-18	7.76	69.00	5.90	25.60
10	10-Apr-18	7.62	72.00	7.20	24.80	10	10-May-18	7.72	67.00	6.30	24.50
11	11-Apr-18	7.59	76.00	7.90	24.40	11	11-May-18	7.68	72.00	6.90	25.60
12	12-Apr-18	7.82	72.00	6.80	25.60	12	12-May-18	7.76	76.00	7.10	26.00
13	13-Apr-18	7.74	67.00	7.30	26.30	13	13-May-18	7.80	74.00	6.70	24.80
14	14-Apr-18	7.85	69.00	7.90	25.80	14	14-May-18	7.69	64.00	5.90	24.00
15	15-Apr-18	7.76	71.00	7.50	24.00	15	15-May-18	7.72	68.00	6.10	25.60
16	16-Apr-18	7.86	76.00	8.10	25.20	16	16-May-18	7.78	72.00	6.60	24.80
17	17-Apr-18	7.69	72.00	7.90	24.60	17	17-May-18	7.84	69.00	7.20	24.40
18	18-Apr-18	7.79	69.00	6.50	24.00	18	18-May-18	7.76	64.00	6.70	25.20
19	19-Apr-18	7.71	66.00	7.40	24.70	19	19-May-18	7.69	70.00	6.90	26.40
20	20-Apr-18	7.64	71.00	6.90	25.20	20	20-May-18	7.71	64.00	7.10	24.20
21	21-Apr-18	7.68	68.00	6.50	24.80	21	21-May-18	7.76	72.00	6.50	24.80
22	22-Apr-18	7.82	76.00	5.70	24.60	22	22-May-18	7.82	68.00	6.20	25.60
23	23-Apr-18	7.76	72.00	6.10	25.20	23	23-May-18	7.69	72.00	7.60	24.00
24	24-Apr-18	7.80	76.00	6.50	24.80	24	24-May-18	7.74	64.00	5.90	24.80
25	25-Apr-18	7.92	72.00	5.90	24.00	25	25-May-18	7.79	67.00	6.30	24.20
26	26-Apr-18	7.73	68.00	6.40	24.70	26	26-May-18	7.82	70.00	6.70	26.40
27	27-Apr-18	7.75	71.00	5.80	25.10	27	27-May-18	7.72	69.00	6.20	25.20
28	28-Apr-18	7.84	73.00	6.10	24.70	28	28-May-18	7.76	71.00	6.90	24.60
29	29-Apr-18	7.86	69.00	6.60	26.30	29	29-May-18	7.81	68.00	7.10	24.80
30	30-Apr-18	7.82	72.00	7.10	24.80	30	30-May-18	7.78	65.00	6.80	24.30
						31	31-May-18	7.84	72.00	6.30	25.10

K. Satish  
 ETP INCHARGE :  
 Name: K. SATISH  
 Date: 5/6/2018



Checked and Found OK

  
 05/06/2018

D. KORAN  
EEPP





**KESANAPALLY ETP RAW & TREATED EFFLUENT MONTHLY ANALYSIS REPORT**



Month Of JUNE & JULY -2018

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Jun-18	7.76	72.00	6.90	26.00
2	02-Jun-18	7.72	69.00	6.50	24.60
3	03-Jun-18	7.17	79.00	9.10	26.70
4	04-Jun-18	7.58	68.00	7.20	24.60
5	05-Jun-18	7.68	72.00	6.90	25.60
6	06-Jun-18	7.89	74.00	8.60	24.80
7	07-Jun-18	7.72	69.00	7.40	25.80
8	08-Jun-18	7.86	72.00	7.80	24.40
9	09-Jun-18	7.89	76.00	6.90	25.20
10	10-Jun-18	7.84	70.00	7.20	24.40
11	11-Jun-18	7.76	68.00	6.60	24.40
12	12-Jun-18	7.82	72.00	7.90	25.60
13	13-Jun-18	7.79	69.00	7.20	24.00
14	14-Jun-18	7.81	74.00	7.60	25.20
15	15-Jun-18	7.84	72.00	6.90	24.80
16	16-Jun-18	7.78	68.00	6.40	24.00
17	17-Jun-18	7.86	74.00	8.10	25.60
18	18-Jun-18	7.80	69.00	7.20	25.20
19	19-Jun-18	7.82	72.00	6.70	24.40
20	20-Jun-18	7.76	76.00	7.10	23.60
21	21-Jun-18	7.72	72.00	6.60	24.40
22	22-Jun-18	7.89	66.00	5.60	24.00
23	23-Jun-18	7.86	68.00	6.10	24.80
24	24-Jun-18	7.82	72.00	6.90	25.60
25	25-Jun-18	7.79	62.00	7.20	24.40
26	26-Jun-18	7.78	69.00	7.60	25.20
27	27-Jun-18	7.72	74.00	6.90	25.60
28	28-Jun-18	7.84	68.00	7.40	25.20
29	29-Jun-18	7.78	72.00	6.50	26.00
30	30-Jun-18	7.80	69.00	6.70	24.40

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Jul-18	7.86	74.00	6.90	26.40
2	02-Jul-18	7.80	69.00	7.50	25.60
3	03-Jul-18	7.92	71.00	6.80	26.10
4	04-Jul-18	7.96	66.00	7.10	25.20
5	05-Jul-18	7.81	72.00	8.70	24.80
6	06-Jul-18	7.86	68.00	7.60	25.60
7	07-Jul-18	7.78	70.00	6.80	24.00
8	08-Jul-18	7.84	74.00	7.10	25.40
9	09-Jul-18	7.80	72.00	6.90	26.00
10	10-Jul-18	7.84	69.00	7.60	26.40
11	11-Jul-18	7.79	74.00	8.20	25.60
12	12-Jul-18	7.76	68.00	7.10	26.20
13	13-Jul-18	7.80	72.00	6.70	24.80
14	14-Jul-18	7.86	70.00	6.90	25.80
15	15-Jul-18	7.76	68.00	7.40	26.40
16	16-Jul-18	7.72	74.00	8.50	25.40
17	17-Jul-18	7.69	76.00	7.20	26.00
18	18-Jul-18	7.76	72.00	8.40	24.80
19	19-Jul-18	7.72	69.00	7.60	25.60
20	20-Jul-18	7.82	74.00	7.90	26.40
21	21-Jul-18	7.84	70.00	8.10	26.00
22	22-Jul-18	7.78	76.00	7.20	25.40
23	23-Jul-18	7.82	68.00	7.90	26.20
24	24-Jul-18	7.84	70.00	6.90	26.80
25	25-Jul-18	7.82	72.00	7.60	25.60
26	26-Jul-18	7.78	69.00	7.10	24.40
27	27-Jul-18	7.76	71.00	6.80	25.60
28	28-Jul-18	7.82	68.00	7.40	26.40
29	29-Jul-18	7.79	69.00	8.10	25.20
30	30-Jul-18	7.80	72.00	7.90	26.30
31	31-Jul-18	7.84	70.00	7.40	25.80

K. S. Srinivasulu Reddy  
 ETP INCHARGE  
 Name: K. S. Srinivasulu Reddy  
 Date: 6/8/2018



Checked the records, found ok and matching

Shahbaz PP  
 EECPI  
 24/6/2018



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**KESANAPALLY ETP RAW & TREATED EFFLUENT MONTHLY ANALYSIS REPORT**

Month Of AUGUST & SEPTEMBER -2018

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Aug-18	7.88	68.00	8.10	26.60
2	02-Aug-18	7.72	71.00	6.90	25.60
3	03-Aug-18	7.70	74.00	7.10	26.40
4	04-Aug-18	7.76	66.00	7.40	25.80
5	05-Aug-18	7.74	69.00	7.80	26.20
6	06-Aug-18	7.78	72.00	6.90	25.20
7	07-Aug-18	7.71	68.00	7.30	26.60
8	08-Aug-18	7.74	70.00	6.80	25.80
9	09-Aug-18	7.79	74.00	8.20	26.20
10	10-Aug-18	7.82	78.00	6.90	26.80
11	11-Aug-18	7.84	72.00	7.60	25.00
12	12-Aug-18	7.76	67.00	7.20	26.60
13	13-Aug-18	7.82	76.00	7.80	25.40
14	14-Aug-18	7.74	70.00	6.60	25.80
15	15-Aug-18	7.84	78.00	7.40	26.20
16	16-Aug-18	7.78	68.00	7.20	27.40
17	17-Aug-18	7.82	74.00	7.10	25.20
18	18-Aug-18	7.72	72.00	6.90	26.40
19	19-Aug-18	7.49	69.00	7.80	26.60
20	20-Aug-18	7.68	76.00	7.00	27.40
21	21-Aug-18	7.76	70.00	6.90	26.40
22	22-Aug-18	7.68	76.00	6.60	25.60
23	23-Aug-18	7.76	84.00	7.80	36.40
24	24-Aug-18	7.72	74.00	8.40	25.20
25	25-Aug-18	7.79	72.00	7.90	26.00
26	26-Aug-18	7.80	69.00	7.10	25.60
27	27-Aug-18	7.76	66.00	6.80	27.40
28	28-Aug-18	7.82	70.00	8.10	26.40
29	29-Aug-18	7.85	68.00	7.90	27.60
30	30-Aug-18	7.92	74.00	8.20	26.60
31	31-Aug-18	7.78	72.00	9.10	25.80

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Sep-18	8.08	71.00	8.20	26.40
2	02-Sep-18	8.10	64.00	7.60	25.60
3	03-Sep-18	7.92	69.00	7.80	26.80
4	04-Sep-18	7.96	72.00	6.90	27.20
5	05-Sep-18	7.89	70.00	7.40	26.40
6	06-Sep-18	7.90	74.00	8.10	25.60
7	07-Sep-18	8.04	78.00	7.90	26.80
8	08-Sep-18	7.94	72.00	8.40	26.00
9	09-Sep-18	7.89	74.00	7.80	24.80
10	10-Sep-18	7.90	72.00	8.10	25.60
11	11-Sep-18	7.78	69.00	7.20	26.40
12	12-Sep-18	7.67	74.00	8.30	26.80
13	13-Sep-18	7.80	70.00	7.90	25.90
14	14-Sep-18	7.86	68.00	7.50	27.20
15	15-Sep-18	7.82	72.00	8.10	26.40
16	16-Sep-18	7.49	73.00	6.90	26.80
17	17-Sep-18	7.84	78.00	9.20	26.80
18	18-Sep-18	7.80	70.00	7.60	27.40
19	19-Sep-18	7.96	76.00	8.40	26.40
20	20-Sep-18	7.98	76.00	8.90	25.60
21	21-Sep-18	8.02	72.00	8.20	26.80
22	22-Sep-18	7.92	69.00	7.10	26.20
23	23-Sep-18	7.86	72.00	7.60	26.80
24	24-Sep-18	7.96	74.00	8.20	27.20
25	25-Sep-18	7.98	78.00	8.40	26.40
26	26-Sep-18	7.89	72.00	7.80	27.20
27	27-Sep-18	7.95	76.00	8.10	26.80
28	28-Sep-18	7.89	78.00	9.20	26.00
29	29-Sep-18	7.92	76.00	8.60	27.20
30	30-Sep-18	7.86	72.00	7.90	26.40

K. Sathish  
 ETP INCHARGE :  
 Name: K. SATHISH  
 Date: 5/10/2018



Checked and Found OK  
 05/10/2018  
 D. KRAN (EEP)



		<b>KESANAPALLY ETP RAW &amp; TREATED EFFLUENT MONTHLY ANALYSIS REPORT</b>									
<b>Month Of OCTOBER &amp; NOVEMBER -2018</b>											
<b>TREATED WATER PARAMETERS</b>						<b>TREATED WATER PARAMETERS</b>					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD	S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Oct-18	7.89	76.00	8.10	26.40	1	01-Nov-18	7.96	78.00	8.20	27.60
2	02-Oct-18	7.92	79.00	7.60	25.80	2	02-Nov-18	7.94	80.00	7.90	26.80
3	03-Oct-18	7.86	77.00	7.40	27.20	3	03-Nov-18	8.01	82.00	8.10	27.20
4	04-Oct-18	7.88	82.00	7.80	26.40	4	04-Nov-18	7.96	79.00	8.40	26.40
5	05-Oct-18	7.94	78.00	8.20	26.80	5	05-Nov-18	7.98	80.00	7.60	26.00
6	06-Oct-18	8.12	76.00	8.70	25.60	6	06-Nov-18	7.90	82.00	8.90	26.80
7	07-Oct-18	7.92	74.00	9.10	27.60	7	07-Nov-18	8.12	84.00	9.20	27.20
8	08-Oct-18	8.06	72.00	8.60	26.40	8	08-Nov-18	8.16	82.00	8.60	28.00
9	09-Oct-18	7.98	78.00	9.40	28.20	9	09-Nov-18	8.10	80.00	7.90	27.60
10	10-Oct-18	7.92	76.00	8.90	27.60	10	10-Nov-18	8.14	84.00	8.20	27.20
11	11-Oct-18	8.06	84.00	7.80	28.20	11	11-Nov-18	8.09	82.00	8.10	26.80
12	12-Oct-18	7.94	86.00	9.60	27.40	12	12-Nov-18	8.12	80.00	8.90	26.00
13	13-Oct-18	7.89	80.00	9.20	26.80	13	13-Nov-18	8.09	84.00	9.30	26.60
14	14-Oct-18	8.10	84.00	9.60	27.00	14	14-Nov-18	8.10	82.00	9.60	25.80
15	15-Oct-18	8.12	82.00	6.90	28.20	15	15-Nov-18	8.14	79.00	8.90	26.40
16	16-Oct-18	8.05	79.00	9.20	27.40	16	16-Nov-18	8.08	76.00	7.70	27.20
17	17-Oct-18	8.17	82.00	8.90	26.80	17	17-Nov-18	8.02	81.00	8.70	26.80
18	18-Oct-18	8.12	80.00	9.60	27.60	18	18-Nov-18	7.98	84.00	7.80	26.00
19	19-Oct-18	8.15	86.00	9.30	27.20	19	19-Nov-18	8.05	82.00	8.10	26.60
20	20-Oct-18	8.18	76.00	5.60	28.00	20	20-Nov-18	7.96	80.00	7.90	27.20
21	21-Oct-18	8.16	86.00	6.70	26.80	21	21-Nov-18	7.92	84.00	7.40	26.80
22	22-Oct-18	7.78	82.00	6.40	27.40	22	22-Nov-18	8.04	81.00	7.80	27.60
23	23-Oct-18	7.86	86.00	6.70	28.00	23	23-Nov-18	8.06	83.00	8.10	26.80
24	24-Oct-18	7.92	80.00	7.50	27.60	24	24-Nov-18	8.01	84.00	8.70	26.40
25	25-Oct-18	7.76	88.00	6.60	28.40	25	25-Nov-18	7.98	80.00	9.20	27.20
26	26-Oct-18	7.98	87.00	6.40	27.20	26	26-Nov-18	8.05	82.00	8.90	28.30
27	27-Oct-18	7.89	86.00	7.10	26.80	27	27-Nov-18	8.02	79.00	7.50	27.80
28	28-Oct-18	8.14	84.00	8.80	27.60	28	28-Nov-18	7.98	84.00	8.10	27.20
29	29-Oct-18	8.12	82.00	6.70	26.40	29	29-Nov-18	7.92	86.00	7.80	27.40
30	30-Oct-18	8.08	86.00	7.80	27.20	30	30-Nov-18	7.96	82.00	8.60	27.00
31	31-Oct-18	8.14	84.00	8.90	26.80						

ETP INCHARGE: *K. Sathish*  
 Name: K. SATHISH  
 Date: 4/12/2018



*Checked the records, found ok and matching.*

*Shahbaz.PP*  
 (EELP)  
*[Signature]*  
 24/11/21



44

		<b>KESANAPALLY ETP RAW &amp; TREATED EFFLUENT MONTHLY ANALYSIS REPORT</b>				
		<b>Month Of DECEMBER -2018</b>				
<b>TREATED WATER PARAMETERS</b>						
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD	
1	01-Dec-18	8.02	84.00	7.90	27.80	
2	02-Dec-18	7.98	82.00	8.40	26.40	
3	03-Dec-18	8.05	80.00	7.80	27.20	
4	04-Dec-18	8.09	84.00	7.30	28.00	
5	05-Dec-18	8.02	82.00	6.80	27.80	
6	06-Dec-18	8.08	78.00	7.40	27.20	
7	07-Dec-18	8.05	83.00	7.90	28.00	
8	08-Dec-18	8.01	79.00	7.20	27.60	
9	09-Dec-18	8.05	84.00	9.10	26.80	
10	10-Dec-18	8.02	82.00	8.90	27.40	
11	11-Dec-18	8.06	80.00	8.70	28.00	
12	12-Dec-18	8.01	84.00	7.90	27.20	
13	13-Dec-18	8.04	78.00	8.20	26.80	
14	14-Dec-18	7.92	79.00	8.60	27.60	
15	15-Dec-18	7.88	82.00	7.80	27.40	
16	16-Dec-18	7.90	80.00	8.90	28.00	
17	17-Dec-18	7.94	84.00	9.40	27.80	
18	18-Dec-18	7.90	78.00	8.60	27.20	
19	19-Dec-18	7.92	82.00	9.10	27.60	
20	20-Dec-18	7.96	80.00	8.80	28.00	
21	21-Dec-18	7.94	79.00	8.90	27.20	
22	22-Dec-18	7.96	82.00	8.40	28.40	
23	23-Dec-18	7.92	80.00	7.90	27.60	
24	24-Dec-18	7.94	78.00	7.60	27.80	
25	25-Dec-18	7.98	79.00	8.10	27.20	
26	26-Dec-18	7.90	76.00	7.80	28.00	
27	27-Dec-18	7.92	78.00	8.20	27.20	
28	28-Dec-18	7.96	82.00	8.90	26.80	
29	29-Dec-18	7.92	80.00	7.80	27.60	
30	30-Dec-18	7.96	79.00	8.10	26.80	
31	31-Dec-18	7.88	78.00	8.40	27.60	

K. S. S.   
 ETP INCHARGE   
 Name: K. S. S.   
 Date: 5/1/2019



Checked and   
 Found OK

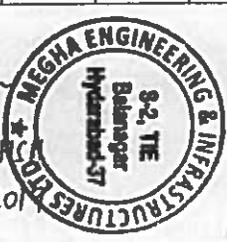
D. KRAN   
 (EETP)



2019 45

		<b>KESANAPALLY ETP RAW &amp; TREATED EFFLUENT MONTHLY ANALYSIS REPORT</b>									
<b>TREATED WATER PARAMETERS</b>						<b>TREATED WATER PARAMETERS</b>					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD	S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Jan-19	7.92	82.00	8.60	27.20	1	01-Feb-19	7.96	79.00	7.20	28.00
2	02-Jan-19	7.94	80.00	7.90	26.80	2	02-Feb-19	7.94	82.00	7.60	27.40
3	03-Jan-19	7.96	84.00	8.60	27.60	3	03-Feb-19	7.92	80.00	7.80	26.80
4	04-Jan-19	7.93	79.00	8.90	26.60	4	04-Feb-19	7.90	78.00	7.10	27.60
5	05-Jan-19	7.95	80.00	8.20	27.20	5	05-Feb-19	7.88	82.00	7.90	28.40
6	06-Jan-19	7.96	78.00	7.90	27.80	6	06-Feb-19	7.92	80.00	7.80	27.20
7	07-Jan-19	7.92	82.00	8.40	28.00	7	07-Feb-19	7.96	84.00	7.60	28.00
8	08-Jan-19	7.96	79.00	8.70	27.40	8	08-Feb-19	7.94	78.00	8.10	27.60
9	09-Jan-19	7.94	80.00	8.20	27.60	9	09-Feb-19	7.89	82.00	7.70	28.40
10	10-Jan-19	7.92	78.00	8.90	26.80	10	10-Feb-19	7.91	80.00	7.89	27.20
11	11-Jan-19	7.96	82.00	8.10	27.20	11	11-Feb-19	7.88	84.00	6.80	27.40
12	12-Jan-19	7.94	84.00	8.70	28.00	12	12-Feb-19	7.90	79.00	8.10	26.80
13	13-Jan-19	7.98	80.00	7.80	26.80	13	13-Feb-19	7.92	82.00	7.40	27.60
14	14-Jan-19	7.94	82.00	8.70	26.40	14	14-Feb-19	7.88	78.00	7.60	27.20
15	15-Jan-19	7.92	79.00	8.90	25.80	15	15-Feb-19	7.84	80.00	7.80	27.40
16	16-Jan-19	7.96	80.00	7.80	26.80	16	16-Feb-19	7.89	84.00	6.90	27.00
17	17-Jan-19	7.90	84.00	7.90	27.20	17	17-Feb-19	7.88	79.00	7.60	27.60
18	18-Jan-19	7.94	82.00	8.20	26.40	18	18-Feb-19	7.90	82.00	7.80	26.80
19	19-Jan-19	7.96	86.00	7.80	27.40	19	19-Feb-19	7.89	78.00	6.90	28.00
20	20-Jan-19	7.94	84.00	6.80	28.00	20	20-Feb-19	7.92	80.00	7.60	27.40
21	21-Jan-19	7.96	88.00	6.40	27.60	21	21-Feb-19	7.91	84.00	8.10	27.20
22	22-Jan-19	7.92	84.00	6.20	26.80	22	22-Feb-19	7.88	79.00	6.80	26.80
23	23-Jan-19	7.94	82.00	7.40	27.60	23	23-Feb-19	7.94	76.00	7.10	27.60
24	24-Jan-19	7.90	88.00	6.80	27.20	24	24-Feb-19	7.89	80.00	7.60	28.00
25	25-Jan-19	7.92	84.00	7.60	28.00	25	25-Feb-19	7.92	82.00	8.10	27.20
26	26-Jan-19	7.95	82.00	7.90	27.60	26	26-Feb-19	7.90	84.00	7.90	26.80
27	27-Jan-19	7.96	86.00	8.20	27.20	27	27-Feb-19	7.88	80.00	7.60	27.60
28	28-Jan-19	7.94	80.00	7.80	27.40	28	28-Feb-19	7.94	82.00	8.90	26.20
29	29-Jan-19	7.96	84.00	8.10	26.80						
30	30-Jan-19	7.92	88.00	7.90	27.20						
31	31-Jan-19	7.94	82.00	7.80	27.60						

ETP INCHARGE : *K. Sathya*  
 Name: *K. SATHYA*  
 Date: *5/3/2019*



*Checked the records, found ok and matching.*

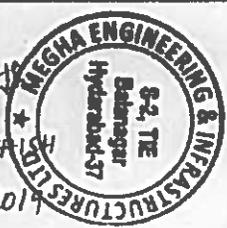
*Shahbaz PP  
EECPD*



*[Signature]*  
*24/6/21*

		<b>KESANAPALLY ETP RAW &amp; TREATED EFFLUENT MONTHLY ANALYSIS REPORT</b>									
<b>TREATED WATER PARAMETERS</b>						<b>TREATED WATER PARAMETERS</b>					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD	S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Mar-19	7.89	84.00	8.60	27.20	1	01-Apr-19	7.92	80.00	7.60	27.20
2	02-Mar-19	7.92	82.00	7.10	28.00	2	02-Apr-19	7.88	82.00	7.90	27.60
3	03-Mar-19	7.94	84.00	7.60	27.60	3	03-Apr-19	7.90	78.00	8.10	28.00
4	04-Mar-19	7.96	80.00	8.20	28.00	4	04-Apr-19	7.92	79.00	6.90	27.20
5	05-Mar-19	7.92	82.00	8.60	27.20	5	05-Apr-19	7.94	80.00	7.40	27.40
6	06-Mar-19	7.89	84.00	7.90	26.80	6	06-Apr-19	7.91	82.00	7.80	27.60
7	07-Mar-19	7.90	82.00	9.10	27.60	7	07-Apr-19	7.89	80.00	7.90	27.20
8	08-Mar-19	7.88	80.00	7.80	28.00	8	08-Apr-19	7.94	78.00	8.20	27.40
9	09-Mar-19	7.92	82.00	8.20	27.20	9	09-Apr-19	7.92	82.00	7.80	26.80
10	10-Mar-19	7.94	79.00	8.60	27.60	10	10-Apr-19	7.90	80.00	7.40	27.20
11	11-Mar-19	7.89	80.00	7.90	26.80	11	11-Apr-19	7.89	74.00	7.60	27.60
12	12-Mar-19	7.90	82.00	7.70	27.20	12	12-Apr-19	7.86	78.00	6.90	27.00
13	13-Mar-19	7.88	79.00	6.90	27.40	13	13-Apr-19	7.92	80.00	7.40	27.20
14	14-Mar-19	7.91	80.00	7.80	28.00	14	14-Apr-19	7.90	82.00	7.60	28.00
15	15-Mar-19	7.94	82.00	7.60	27.60	15	15-Apr-19	7.88	79.00	7.20	27.60
16	16-Mar-19	7.89	84.00	7.90	27.40	16	16-Apr-19	7.92	80.00	7.60	26.80
17	17-Mar-19	7.92	80.00	8.20	26.80	17	17-Apr-19	7.90	78.00	6.90	27.20
18	18-Mar-19	7.88	79.00	7.60	27.20	18	18-Apr-19	7.88	82.00	7.40	27.60
19	19-Mar-19	7.90	82.00	7.90	27.60	19	19-Apr-19	7.89	80.00	7.70	27.00
20	20-Mar-19	7.94	80.00	7.60	28.00	20	20-Apr-19	7.92	78.00	6.90	26.80
21	21-Mar-19	7.92	78.00	7.80	27.80	21	21-Apr-19	7.94	82.00	7.20	27.20
22	22-Mar-19	7.89	77.00	8.20	27.20	22	22-Apr-19	7.96	76.00	7.80	27.60
23	23-Mar-19	7.92	80.00	8.70	28.00	23	23-Apr-19	7.92	78.00	7.40	28.00
24	24-Mar-19	7.90	78.00	8.10	27.60	24	24-Apr-19	7.89	80.00	7.60	27.20
25	25-Mar-19	7.94	82.00	7.80	27.40	25	25-Apr-19	7.86	79.00	8.10	26.40
26	26-Mar-19	7.92	80.00	8.40	26.80	26	26-Apr-19	7.92	82.00	7.60	27.60
27	27-Mar-19	7.90	78.00	8.70	27.20	27	27-Apr-19	7.90	78.00	6.90	27.20
28	28-Mar-19	7.86	82.00	8.20	27.60	28	28-Apr-19	7.89	80.00	7.20	27.40
29	29-Mar-19	7.92	80.00	7.90	28.00	29	29-Apr-19	7.86	82.00	7.40	27.00
30	30-Mar-19	7.89	84.00	8.70	27.40	30	30-Apr-19	7.88	79.00	7.80	26.80
31	31-Mar-19	7.94	81.00	8.40	27.80						

K. R. S.   
 ETP INCHARGE :   
 Name: K. CATHA   
 Date: 4/5/2019



Checked and   
 Found OK   
 04/05/2019   
 D. KRAN   
 (EEP)

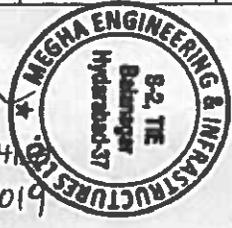


	<b>KESANAPALLY ETP RAW &amp; TREATED EFFLUENT MONTHLY ANALYSIS REPORT</b>	
Month Of MAY & JUNE -2019		

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-May-19	7.92	82.00	7.60	26.40
2	02-May-19	7.86	78.00	7.90	26.80
3	03-May-19	7.89	79.00	7.40	27.20
4	04-May-19	7.90	80.00	6.90	27.00
5	05-May-19	7.88	84.00	7.20	27.60
6	06-May-19	7.92	78.00	6.80	28.00
7	07-May-19	7.90	82.00	7.40	27.20
8	08-May-19	7.89	79.00	7.60	26.40
9	09-May-19	7.92	78.00	7.20	26.80
10	10-May-19	7.88	80.00	7.90	27.20
11	11-May-19	7.90	82.00	7.10	26.00
12	12-May-19	7.89	77.00	6.90	26.60
13	13-May-19	7.90	78.00	7.40	26.40
14	14-May-19	7.88	80.00	7.60	27.20
15	15-May-19	7.92	76.00	7.00	28.00
16	16-May-19	7.94	74.00	7.20	27.60
17	17-May-19	7.90	78.00	7.40	26.80
18	18-May-19	7.88	80.00	7.90	27.60
19	19-May-19	7.90	77.00	8.10	28.00
20	20-May-19	7.89	82.00	7.60	27.20
21	21-May-19	7.92	80.00	7.20	26.40
22	22-May-19	7.88	76.00	7.40	27.20
23	23-May-19	7.90	78.00	8.20	27.60
24	24-May-19	7.92	80.00	7.80	28.00
25	25-May-19	7.89	82.00	7.60	27.40
26	26-May-19	7.86	78.00	7.90	27.60
27	27-May-19	7.90	80.00	8.10	27.20
28	28-May-19	7.88	84.00	7.80	26.80
29	29-May-19	7.92	76.00	8.20	27.00
30	30-May-19	7.86	78.00	7.60	27.60
31	31-May-19	7.88	82.00	7.90	27.20

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Jun-19	7.91	77.00	7.80	26.80
2	02-Jun-19	7.88	82.00	7.90	27.20
3	03-Jun-19	7.90	80.00	6.90	27.60
4	04-Jun-19	7.92	78.00	7.20	28.00
5	05-Jun-19	7.88	82.00	8.10	26.80
6	06-Jun-19	7.91	79.00	8.40	27.60
7	07-Jun-19	7.89	80.00	7.60	27.20
8	08-Jun-19	7.92	82.00	7.80	28.00
9	09-Jun-19	7.90	78.00	8.10	27.60
10	10-Jun-19	7.88	80.00	7.90	26.80
11	11-Jun-19	7.89	79.00	7.60	27.60
12	12-Jun-19	7.92	80.00	7.20	27.20
13	13-Jun-19	7.90	82.00	7.80	26.80
14	14-Jun-19	7.94	81.00	7.40	27.40
15	15-Jun-19	7.92	79.00	6.90	28.00
16	16-Jun-19	7.96	80.00	7.60	27.20
17	17-Jun-19	7.90	78.00	7.90	27.00
18	18-Jun-19	7.94	82.00	8.40	27.60
19	19-Jun-19	7.92	84.00	7.60	26.80
20	20-Jun-19	7.88	80.00	7.20	26.40
21	21-Jun-19	7.94	82.00	7.80	27.20
22	22-Jun-19	7.90	84.00	7.60	27.60
23	23-Jun-19	7.92	80.00	7.90	28.00
24	24-Jun-19	7.94	82.00	8.40	27.20
25	25-Jun-19	7.90	78.00	7.60	26.40
26	26-Jun-19	7.94	80.00	7.90	26.80
27	27-Jun-19	7.92	84.00	8.10	27.20
28	28-Jun-19	7.90	80.00	7.60	27.00
29	29-Jun-19	7.89	78.00	7.20	26.40
30	30-Jun-19	7.94	76.00	7.90	27.60

ETP INCHARGE : *K. SATHI*  
 Name: *K. SATHI*  
 Date: *5/7/2019*



*Checked the records, found ok, matching.*

*Shahzeb PP*  
*SEE (P)*  
*24/6/21*



KESANAPALLY ETP RAW & TREATED EFFLUENT MONTHLY ANALYSIS REPORT

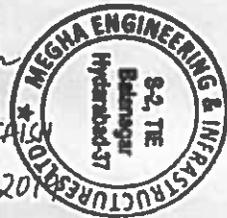


Month Of JULY & AUGUST -2019

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Jul-19	7.90	80.00	6.90	27.20
2	02-Jul-19	7.92	82.00	6.80	26.40
3	03-Jul-19	7.88	76.00	7.20	26.80
4	04-Jul-19	7.86	78.00	7.40	27.20
5	05-Jul-19	7.89	80.00	7.60	26.40
6	06-Jul-19	7.91	82.00	6.90	26.80
7	07-Jul-19	7.94	79.00	7.40	26.40
8	08-Jul-19	7.90	80.00	7.20	27.20
9	09-Jul-19	7.89	82.00	7.60	26.80
10	10-Jul-19	7.86	78.00	7.90	26.40
11	11-Jul-19	7.88	80.00	7.20	27.20
12	12-Jul-19	7.90	76.00	7.70	26.80
13	13-Jul-19	7.92	78.00	7.40	26.40
14	14-Jul-19	7.89	80.00	6.90	27.20
15	15-Jul-19	7.91	79.00	7.80	26.80
16	16-Jul-19	7.90	82.00	7.60	26.40
17	17-Jul-19	7.88	76.00	7.90	27.20
18	18-Jul-19	7.86	78.00	7.40	26.80
19	19-Jul-19	7.90	80.00	7.70	26.40
20	20-Jul-19	7.89	79.00	7.20	27.00
21	21-Jul-19	7.92	80.00	7.60	27.20
22	22-Jul-19	7.89	82.00	7.20	26.80
23	23-Jul-19	7.92	78.00	7.90	27.20
24	24-Jul-19	7.90	80.00	8.20	26.60
25	25-Jul-19	7.88	76.00	7.40	27.40
26	26-Jul-19	7.92	78.00	8.10	26.80
27	27-Jul-19	7.89	79.00	8.40	26.40
28	28-Jul-19	7.74	76.00	7.80	26.00
29	29-Jul-19	7.90	78.00	7.20	26.80
30	30-Jul-19	7.89	80.00	8.10	27.20
31	31-Jul-19	7.92	82.00	7.60	26.60

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Aug-19	7.88	79.00	6.90	26.40
2	02-Aug-19	7.90	76.00	7.20	26.00
3	03-Aug-19	7.92	78.00	7.60	26.80
4	04-Aug-19	7.89	80.00	8.10	27.60
5	05-Aug-19	7.90	82.00	8.40	28.00
6	06-Aug-19	7.86	78.00	7.90	27.80
7	07-Aug-19	7.92	84.00	8.60	28.40
8	08-Aug-19	7.94	82.00	6.90	27.60
9	09-Aug-19	7.90	79.00	7.40	26.80
10	10-Aug-19	7.89	80.00	7.80	26.40
11	11-Aug-19	7.92	82.00	7.10	27.20
12	12-Aug-19	7.94	80.00	7.90	27.60
13	13-Aug-19	7.92	78.00	8.10	26.80
14	14-Aug-19	7.90	84.00	7.60	27.20
15	15-Aug-19	7.89	79.00	7.20	27.00
16	16-Aug-19	7.92	80.00	8.10	26.40
17	17-Aug-19	7.94	82.00	6.90	26.80
18	18-Aug-19	7.90	78.00	7.20	27.20
19	19-Aug-19	7.92	80.00	7.60	28.00
20	20-Aug-19	7.94	82.00	7.90	27.60
21	21-Aug-19	7.89	79.00	7.40	26.40
22	22-Aug-19	7.92	80.00	7.80	27.20
23	23-Aug-19	7.94	78.00	7.20	26.80
24	24-Aug-19	7.90	82.00	8.10	27.60
25	25-Aug-19	7.88	84.00	7.60	27.20
26	26-Aug-19	7.92	80.00	7.50	26.80
27	27-Aug-19	7.90	82.00	6.90	27.00
28	28-Aug-19	7.86	78.00	7.20	26.40
29	29-Aug-19	7.89	79.00	7.40	26.20
30	30-Aug-19	7.92	84.00	7.10	27.20
31	31-Aug-19	7.90	82.00	7.60	26.80

K. Sath  
 ETP INCHARGE :  
 Name: K. SATISH  
 Date: 6/9/2019



Checked and  
 Found OK

D. KRANU  
 (ETP)



	<b>KESANAPALLY ETP RAW &amp; TREATED EFFLUENT MONTHLY ANALYSIS REPORT</b> Month Of SEPTEMBER & OCTOBER -2019	
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TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Sep-19	7.52	74.00	7.80	26.40
2	02-Sep-19	7.86	79.00	7.20	26.80
3	03-Sep-19	7.90	72.00	7.60	26.00
4	04-Sep-19	7.92	78.00	6.90	26.40
5	05-Sep-19	7.89	76.00	7.20	27.20
6	06-Sep-19	7.88	79.00	7.40	26.80
7	07-Sep-19	7.86	70.00	7.10	27.60
8	08-Sep-19	7.90	78.00	6.80	27.20
9	09-Sep-19	7.89	76.00	7.20	27.00
10	10-Sep-19	7.94	80.00	7.60	26.40
11	11-Sep-19	7.88	79.00	7.40	27.20
12	12-Sep-19	7.92	82.00	7.10	26.80
13	13-Sep-19	7.90	78.00	7.60	27.60
14	14-Sep-19	7.89	80.00	7.20	27.20
15	15-Sep-19	7.92	82.00	8.10	26.80
16	16-Sep-19	7.90	78.00	7.40	26.60
17	17-Sep-19	7.88	84.00	7.60	27.00
18	18-Sep-19	7.94	79.00	7.80	27.60
19	19-Sep-19	7.90	82.00	8.10	27.20
20	20-Sep-19	7.92	80.00	7.90	28.00
21	21-Sep-19	7.89	79.00	7.60	27.60
22	22-Sep-19	7.91	82.00	7.80	27.20
23	23-Sep-19	7.92	84.00	8.60	26.80
24	24-Sep-19	7.88	80.00	8.40	27.60
25	25-Sep-19	7.90	82.00	8.20	28.00
26	26-Sep-19	7.92	81.00	7.60	27.30
27	27-Sep-19	7.89	79.00	7.20	27.10
28	28-Sep-19	7.94	80.00	7.60	26.80
29	29-Sep-19	7.85	76.00	7.20	27.20
30	30-Sep-19	7.82	79.00	7.40	27.40

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Oct-19	7.86	72.00	7.60	26.80
2	02-Oct-19	7.84	78.00	7.90	26.80
3	03-Oct-19	7.82	82.00	8.10	27.20
4	04-Oct-19	7.88	79.00	8.40	28.00
5	05-Oct-19	7.88	79.00	8.40	27.60
6	06-Oct-19	7.90	82.00	7.80	26.80
7	07-Oct-19	7.86	78.00	7.60	26.40
8	08-Oct-19	7.92	80.00	7.30	27.20
9	09-Oct-19	7.90	78.00	7.10	26.80
10	10-Oct-19	7.88	79.00	6.90	26.40
11	11-Oct-19	7.92	80.00	7.20	27.20
12	12-Oct-19	7.89	82.00	7.60	26.80
13	13-Oct-19	7.90	79.00	8.10	27.40
14	14-Oct-19	7.87	81.00	7.90	27.00
15	15-Oct-19	7.92	80.00	7.20	26.40
16	16-Oct-19	7.88	76.00	7.40	27.20
17	17-Oct-19	7.92	79.00	7.60	26.80
18	18-Oct-19	7.90	81.00	7.80	27.60
19	19-Oct-19	7.89	80.00	8.20	26.40
20	20-Oct-19	7.94	82.00	7.40	26.40
21	21-Oct-19	7.90	78.00	7.60	27.20
22	22-Oct-19	7.92	80.00	6.90	27.60
23	23-Oct-19	7.89	79.00	7.20	26.80
24	24-Oct-19	7.90	82.00	7.40	27.60
25	25-Oct-19	7.88	78.00	7.60	27.20
26	26-Oct-19	7.86	79.00	7.20	28.00
27	27-Oct-19	7.90	80.00	7.40	26.80
28	28-Oct-19	7.88	78.00	7.90	27.60
29	29-Oct-19	7.92	82.00	8.60	28.00
30	30-Oct-19	7.90	79.00	8.20	27.80
31	31-Oct-19	7.89	80.00	7.90	27.20

K. Sathish  
 ETP INCHARGE  
 Name: K. SATHISH  
 Date: 5/11/2019



Checked the records, found ok and matching.

Shahabaz.PP  
 A.E.C.P.  
 24/6/21



P. 50



**KESANAPALLY ETP RAW & TREATED EFFLUENT MONTHLY ANALYSIS REPORT**

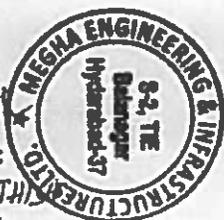


Month Of NOVEMBER & DECEMBER -2019

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Nov-19	7.92	82.00	8.10	27.00
2	02-Nov-19	7.88	78.00	7.90	27.40
3	03-Nov-19	7.86	80.00	8.20	27.20
4	04-Nov-19	7.94	84.00	7.80	28.00
5	05-Nov-19	7.92	79.00	7.60	27.60
6	06-Nov-19	7.90	76.00	7.90	26.80
7	07-Nov-19	7.94	80.00	8.40	27.20
8	08-Nov-19	7.89	78.00	8.10	27.60
9	09-Nov-19	7.86	82.00	6.80	27.80
10	10-Nov-19	7.92	80.00	7.40	27.20
11	11-Nov-19	7.94	79.00	7.60	27.60
12	12-Nov-19	7.90	84.00	8.20	27.40
13	13-Nov-19	7.86	78.00	7.90	27.00
14	14-Nov-19	7.90	82.00	8.10	27.40
15	15-Nov-19	7.88	79.00	8.20	27.60
16	16-Nov-19	7.92	84.00	7.80	26.80
17	17-Nov-19	7.90	82.00	8.10	27.20
18	18-Nov-19	7.89	80.00	7.60	28.00
19	19-Nov-19	7.92	78.00	8.60	27.60
20	20-Nov-19	7.88	79.00	8.40	27.20
21	21-Nov-19	7.90	80.00	7.80	28.00
22	22-Nov-19	7.86	78.00	8.10	27.60
23	23-Nov-19	7.92	82.00	7.90	27.20
24	24-Nov-19	7.90	84.00	8.70	26.40
25	25-Nov-19	7.96	80.00	8.20	27.40
26	26-Nov-19	7.94	78.00	7.90	26.80
27	27-Nov-19	7.92	82.00	8.60	27.60
28	28-Nov-19	7.90	84.00	8.20	26.40
29	29-Nov-19	7.94	80.00	7.90	27.80
30	30-Nov-19	7.92	79.00	8.40	27.20

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Dec-19	7.90	80.00	8.40	26.80
2	02-Dec-19	7.88	83.00	8.30	27.40
3	03-Dec-19	7.92	78.00	8.10	27.00
4	04-Dec-19	7.88	82.00	7.90	27.20
5	05-Dec-19	7.90	84.00	8.20	26.90
6	06-Dec-19	7.94	79.00	7.80	27.40
7	07-Dec-19	7.88	82.00	7.90	28.00
8	08-Dec-19	7.81	83.00	7.80	27.20
9	09-Dec-19	7.92	81.00	8.20	26.40
10	10-Dec-19	7.95	84.00	8.90	26.80
11	11-Dec-19	7.89	80.00	8.60	27.20
12	12-Dec-19	7.90	82.00	8.10	28.00
13	13-Dec-19	7.92	79.00	7.60	26.80
14	14-Dec-19	7.88	80.00	7.90	26.40
15	15-Dec-19	7.94	78.00	8.60	26.60
16	16-Dec-19	7.89	82.00	8.30	27.20
17	17-Dec-19	7.90	78.00	7.90	28.00
18	18-Dec-19	7.88	81.00	7.60	27.60
19	19-Dec-19	7.94	79.00	7.80	26.40
20	20-Dec-19	7.92	80.00	8.20	26.80
21	21-Dec-19	7.89	79.00	8.90	27.20
22	22-Dec-19	7.92	82.00	7.60	27.00
23	23-Dec-19	7.89	80.00	7.90	27.60
24	24-Dec-19	7.90	78.00	8.10	27.20
25	25-Dec-19	7.94	81.00	7.80	27.40
26	26-Dec-19	7.92	80.00	7.70	26.80
27	27-Dec-19	7.88	79.00	7.80	27.20
28	28-Dec-19	7.90	82.00	7.90	27.60
29	29-Dec-19	7.82	76.00	7.50	27.00
30	30-Dec-19	7.90	79.00	7.70	26.40
31	31-Dec-19	7.86	80.00	7.90	26.00

K. SATHISH  
 ETP INCHARGE :  
 Name: K. SATHISH  
 Date: 4/1/2020



*Checked the records and found OK*

D. KERAN  
 05/01/2020  
 (WEST) GGA  
 ONGC

2020 51

M A Plus		KESANAPALLY ETP RAW & TREATED EFFLUENT MONTHLY ANALYSIS REPORT				ओपनजीवी ONGC					
Month Of JANUARY & FEBRUARY -2020											
TREATED WATER PARAMETERS						TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD	S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Jan-20	7.94	78.00	7.90	27.60	1	01-Feb-20	7.71	78.00	7.60	26.40
2	02-Jan-20	7.89	80.00	7.60	27.20	2	02-Feb-20	7.70	79.00	7.50	27.20
3	03-Jan-20	7.90	82.00	8.10	27.80	3	03-Feb-20	7.69	77.00	7.80	26.60
4	04-Jan-20	7.92	84.00	7.80	28.00	4	04-Feb-20	7.86	82.00	7.60	27.00
5	05-Jan-20	7.88	80.00	7.60	26.80	5	05-Feb-20	7.90	78.00	7.90	27.40
6	06-Jan-20	7.90	79.00	7.70	27.20	6	06-Feb-20	7.78	81.00	7.70	26.80
7	07-Jan-20	7.92	82.00	7.90	27.60	7	07-Feb-20	7.82	76.00	8.10	27.40
8	08-Jan-20	7.89	80.00	7.20	28.00	8	08-Feb-20	7.86	79.00	8.20	26.20
9	09-Jan-20	7.94	79.00	7.60	26.90	9	09-Feb-20	7.90	81.00	7.90	26.60
10	10-Jan-20	7.90	84.00	7.90	26.40	10	10-Feb-20	7.84	78.00	8.20	27.00
11	11-Jan-20	7.88	82.00	8.40	26.90	11	11-Feb-20	7.92	82.00	7.60	26.80
12	12-Jan-20	7.86	81.00	8.10	27.30	12	12-Feb-20	7.88	76.00	7.80	27.40
13	13-Jan-20	7.90	78.00	7.60	27.10	13	13-Feb-20	7.94	84.00	8.20	26.60
14	14-Jan-20	7.94	78.00	7.80	28.00	14	14-Feb-20	7.90	82.00	7.90	27.20
15	15-Jan-20	7.83	81.00	8.20	27.40	15	15-Feb-20	7.94	82.00	7.60	26.80
16	16-Jan-20	7.83	78.00	7.80	27.20	16	16-Feb-20	7.86	78.00	7.70	25.60
17	17-Jan-20	7.92	80.00	7.20	26.40	17	17-Feb-20	7.92	81.00	8.40	26.20
18	18-Jan-20	7.94	79.00	7.60	27.20	18	18-Feb-20	7.88	84.00	7.90	27.40
19	19-Jan-20	7.90	76.00	7.90	27.60	19	19-Feb-20	7.84	76.00	7.80	26.60
20	20-Jan-20	7.92	82.00	8.40	27.00	20	20-Feb-20	7.86	79.00	8.20	26.40
21	21-Jan-20	7.88	79.00	7.80	26.80	21	21-Feb-20	7.90	81.00	7.60	26.80
22	22-Jan-20	7.90	81.00	7.60	26.40	22	22-Feb-20	7.84	83.00	7.80	27.40
23	23-Jan-20	7.86	84.00	7.90	27.00	23	23-Feb-20	7.88	76.00	7.90	26.80
24	24-Jan-20	7.88	82.00	8.10	27.60	24	24-Feb-20	7.92	78.00	8.10	27.20
25	25-Jan-20	7.92	86.00	7.50	27.40	25	25-Feb-20	7.86	81.00	7.60	26.00
26	26-Jan-20	7.90	80.00	7.80	26.80	26	26-Feb-20	7.94	79.00	7.80	27.40
27	27-Jan-20	7.94	84.00	8.20	26.20	27	27-Feb-20	7.96	82.00	7.70	26.60
28	28-Jan-20	7.86	76.00	7.80	26.80	28	28-Feb-20	7.88	84.00	7.40	26.20
29	29-Jan-20	7.92	79.00	8.20	27.30	29	29-Feb-20	7.92	83.00	8.10	27.20
30	30-Jan-20	7.87	81.00	7.60	26.90						
31	31-Jan-20	7.90	84.00	7.90	27.40						

K. Bth  
ETP INCHARGE :  
Name: K. SATHISH  
Date: 6/3/20



Checked the records found ok and matching.

Shahabaz PP  
(EE-CP)  
24/01/2024

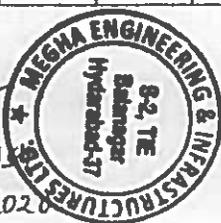
		<b>KESANAPALLY ETP RAW &amp; TREATED EFFLUENT MONTHLY ANALYSIS REPORT</b>									
<b>TREATED WATER PARAMETERS</b>						<b>TREATED WATER PARAMETERS</b>					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD	S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Mar-20	7.86	79.00	8.20	26.40	1	01-Apr-20	7.90	82.00	7.60	27.40
2	02-Mar-20	7.88	76.00	7.80	26.80	2	02-Apr-20	7.96	84.00	7.90	26.80
3	03-Mar-20	7.92	78.00	8.10	27.00	3	03-Apr-20	7.94	78.00	8.20	27.20
4	04-Mar-20	7.84	82.00	7.90	26.20	4	04-Apr-20	7.88	80.00	7.80	26.60
5	05-Mar-20	7.86	84.00	8.20	27.00	5	05-Apr-20	7.92	82.00	8.10	26.70
6	06-Mar-20	7.90	76.00	7.70	26.60	6	06-Apr-20	7.94	79.00	8.20	26.90
7	07-Mar-20	7.94	78.00	7.50	26.80	7	07-Apr-20	7.88	76.00	7.90	27.20
8	08-Mar-20	7.88	81.00	7.90	27.20	8	08-Apr-20	7.89	77.00	7.80	26.70
9	09-Mar-20	7.92	77.00	8.10	26.40	9	09-Apr-20	7.93	79.00	7.90	26.90
10	10-Mar-20	7.90	79.00	8.20	26.60	10	10-Apr-20	7.91	81.00	8.00	26.80
11	11-Mar-20	7.93	82.00	7.80	26.20	11	11-Apr-20	7.89	86.00	8.10	26.50
12	12-Mar-20	7.86	76.00	7.70	26.80	12	12-Apr-20	7.91	85.00	7.90	26.20
13	13-Mar-20	7.84	78.00	7.90	27.40	13	13-Apr-20	7.88	88.00	7.80	26.60
14	14-Mar-20	7.88	79.00	8.30	27.20	14	14-Apr-20	7.78	87.00	7.90	26.40
15	15-Mar-20	7.92	81.00	7.90	26.80	15	15-Apr-20	7.86	82.00	8.10	26.80
16	16-Mar-20	7.94	82.00	7.80	26.60	16	16-Apr-20	7.90	86.00	8.20	25.60
17	17-Mar-20	7.90	80.00	7.70	26.40	17	17-Apr-20	7.84	81.00	7.80	25.80
18	18-Mar-20	7.86	77.00	7.90	26.80	18	18-Apr-20	7.88	84.00	8.00	26.40
19	19-Mar-20	7.88	79.00	8.10	27.10	19	19-Apr-20	7.92	79.00	7.60	25.90
20	20-Mar-20	7.92	82.00	7.80	26.20	20	20-Apr-20	7.94	82.00	7.90	26.10
21	21-Mar-20	7.84	78.00	8.20	25.80	21	21-Apr-20	7.90	80.00	7.70	26.60
22	22-Mar-20	7.82	79.00	7.90	26.60	22	22-Apr-20	7.84	78.00	7.20	25.80
23	23-Mar-20	7.88	82.00	7.70	26.40	23	23-Apr-20	7.78	76.00	7.80	26.30
24	24-Mar-20	7.94	76.00	8.10	26.20	24	24-Apr-20	7.82	80.00	7.60	25.90
25	25-Mar-20	7.96	78.00	8.40	26.70	25	25-Apr-20	7.90	74.00	7.40	26.40
26	26-Mar-20	7.89	77.00	8.30	27.40	26	26-Apr-20	7.82	77.00	7.10	26.80
27	27-Mar-20	7.90	72.00	8.00	26.90	27	27-Apr-20	7.92	75.00	7.80	27.20
28	28-Mar-20	7.92	75.00	7.90	26.80	28	28-Apr-20	7.88	72.00	7.30	26.60
29	29-Mar-20	7.96	77.00	8.20	27.20	29	29-Apr-20	7.94	76.00	7.90	26.00
30	30-Mar-20	7.93	78.00	8.10	27.60	30	30-Apr-20	7.92	78.00	8.10	25.60
31	31-Mar-20	7.92	79.00	8.20	26.80						

ETP INCHARGE :

Name: K. SATHI

Date:

5/5/2020

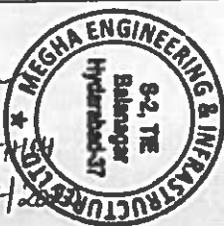


Checked the records and  
Found OK

  
06/05/2020  
D. KRAN  
EEEP

		<b>KESANAPALLY ETP RAW &amp; TREATED EFFLUENT MONTHLY ANALYSIS REPORT</b>									
TREATED WATER PARAMETERS						TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD	S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-May-20	7.88	81.00	7.70	26.80	1	01-Jun-20	7.92	79.00	7.60	26.80
2	02-May-20	7.86	76.00	7.40	26.20	2	02-Jun-20	7.86	81.00	7.90	27.20
3	03-May-20	7.92	79.00	7.60	26.40	3	03-Jun-20	7.81	74.00	7.40	27.50
4	04-May-20	7.90	82.00	7.90	26.80	4	04-Jun-20	7.79	76.00	7.50	27.10
5	05-May-20	7.84	78.00	7.70	26.50	5	05-Jun-20	7.76	78.00	7.80	26.40
6	06-May-20	7.82	79.00	7.60	26.70	6	06-Jun-20	7.68	75.00	7.30	27.10
7	07-May-20	7.89	78.00	7.90	25.90	7	07-Jun-20	7.74	77.00	7.10	26.40
8	08-May-20	7.87	77.00	7.80	26.90	8	08-Jun-20	7.71	72.00	6.90	26.20
9	09-May-20	7.88	76.00	7.70	26.40	9	09-Jun-20	7.70	80.00	7.40	26.60
10	10-May-20	7.86	80.00	7.50	26.60	10	10-Jun-20	7.86	77.00	7.90	27.40
11	11-May-20	7.89	82.00	7.40	25.80	11	11-Jun-20	7.92	79.00	7.60	26.20
12	12-May-20	7.84	84.00	7.60	24.60	12	12-Jun-20	7.90	81.00	7.70	26.60
13	13-May-20	7.92	77.00	7.90	25.40	13	13-Jun-20	7.94	84.00	8.10	27.00
14	14-May-20	7.86	79.00	7.70	26.20	14	14-Jun-20	7.88	78.00	8.40	26.30
15	15-May-20	7.88	81.00	7.50	25.80	15	15-Jun-20	7.94	80.00	7.80	26.80
16	16-May-20	7.90	76.00	7.80	26.20	16	16-Jun-20	7.92	77.00	8.10	26.70
17	17-May-20	7.92	79.00	7.70	25.90	17	17-Jun-20	7.88	74.00	7.80	26.40
18	18-May-20	7.86	82.00	7.60	25.50	18	18-Jun-20	7.81	81.00	7.10	26.70
19	19-May-20	7.88	84.00	7.90	26.10	19	19-Jun-20	7.82	83.00	7.30	26.90
20	20-May-20	7.81	72.00	7.70	25.80	20	20-Jun-20	7.86	80.00	7.60	26.40
21	21-May-20	7.84	76.00	7.40	26.20	21	21-Jun-20	7.92	83.00	7.70	26.90
22	22-May-20	7.84	79.00	7.60	25.80	22	22-Jun-20	7.89	84.00	7.80	27.30
23	23-May-20	7.78	82.00	8.10	26.20	23	23-Jun-20	7.82	78.00	7.60	26.80
24	24-May-20	7.90	76.00	7.90	27.30	24	24-Jun-20	7.82	82.00	7.80	27.10
25	25-May-20	7.86	81.00	7.40	27.50	25	25-Jun-20	7.87	76.00	7.30	25.80
26	26-May-20	7.89	78.00	7.20	27.20	26	26-Jun-20	7.92	79.00	7.70	26.60
27	27-May-20	7.76	73.00	7.30	27.60	27	27-Jun-20	7.86	81.00	7.90	25.80
28	28-May-20	7.83	77.00	7.50	26.40	28	28-Jun-20	7.88	77.00	7.60	25.20
29	29-May-20	7.62	69.00	7.40	26.80	29	29-Jun-20	7.94	82.00	7.80	25.40
30	30-May-20	7.80	72.00	7.50	27.20	30	30-Jun-20	7.92	79.00	7.70	25.60
31	31-May-20	7.86	77.00	7.90	26.70						

K. Bth  
 ETP INCHARGE :  
 Name: K. CATHIA  
 Date: 6/7/20



Checked the records, found ok and matching.

Shababaz.PP  
 (ECP)  
 24/6/24





KESANAPALLY ETP RAW & TREATED EFFLUENT MONTHLY ANALYSIS REPORT



Month Of JULY & AUGUST -2020

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Jul-20	7.86	76.00	7.90	25.60
2	02-Jul-20	7.90	78.00	7.60	27.30
3	03-Jul-20	7.92	81.00	7.80	26.40
4	04-Jul-20	7.88	79.00	8.20	27.30
5	05-Jul-20	7.68	74.00	7.40	26.90
6	06-Jul-20	7.42	75.00	8.10	27.70
7	07-Jul-20	7.81	82.00	7.60	26.30
8	08-Jul-20	7.84	76.00	7.10	27.10
9	09-Jul-20	7.93	83.00	7.70	28.20
10	10-Jul-20	7.87	73.00	7.60	27.40
11	11-Jul-20	7.91	78.00	7.50	26.50
12	12-Jul-20	7.86	79.00	7.20	26.60
13	13-Jul-20	7.41	72.00	7.30	27.20
14	14-Jul-20	7.86	81.00	7.90	26.50
15	15-Jul-20	7.65	76.00	7.80	27.40
16	16-Jul-20	7.92	79.00	7.50	28.10
17	17-Jul-20	7.81	74.00	8.20	26.20
18	18-Jul-20	7.42	76.00	8.10	25.80
19	19-Jul-20	7.87	83.00	7.60	26.40
20	20-Jul-20	7.94	77.00	7.90	26.00
21	21-Jul-20	7.88	79.00	8.20	26.20
22	22-Jul-20	7.90	76.00	7.40	25.40
23	23-Jul-20	7.94	82.00	7.60	25.80
24	24-Jul-20	7.86	79.00	7.80	25.20
25	25-Jul-20	7.92	81.00	8.00	25.60
26	26-Jul-20	7.88	77.00	7.90	25.80
27	27-Jul-20	7.84	79.00	7.20	26.40
28	28-Jul-20	7.93	82.00	7.40	25.40
29	29-Jul-20	7.96	78.00	7.60	26.20
30	30-Jul-20	7.90	76.00	7.90	24.80
31	31-Jul-20	7.88	81.00	7.70	25.60

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Aug-20	7.92	85.00	8.30	25.40
2	02-Aug-20	7.84	76.00	7.40	24.80
3	03-Aug-20	7.79	74.00	7.80	25.80
4	04-Aug-20	7.88	79.00	7.40	26.80
5	05-Aug-20	7.84	78.00	7.60	27.20
6	06-Aug-20	7.89	79.00	7.90	26.40
7	07-Aug-20	7.92	84.00	8.60	27.20
8	08-Aug-20	7.85	76.00	8.60	26.90
9	09-Aug-20	7.86	78.00	7.70	26.40
10	10-Aug-20	7.81	81.00	8.10	26.40
11	11-Aug-20	7.84	83.00	7.90	27.20
12	12-Aug-20	7.84	79.00	8.40	26.20
13	13-Aug-20	7.86	79.00	8.10	26.40
14	14-Aug-20	7.92	82.00	7.80	25.80
15	15-Aug-20	7.89	82.00	7.50	25.20
16	16-Aug-20	7.88	80.00	7.20	25.80
17	17-Aug-20	7.94	82.00	7.80	25.50
18	18-Aug-20	7.92	76.00	7.40	24.60
19	19-Aug-20	7.96	79.00	7.70	24.80
20	20-Aug-20	7.90	77.00	8.10	24.20
21	21-Aug-20	7.93	81.00	7.80	25.40
22	22-Aug-20	7.96	74.00	7.90	24.40
23	23-Aug-20	7.91	78.00	8.10	24.70
24	24-Aug-20	7.89	80.00	7.60	23.20
25	25-Aug-20	7.92	76.00	7.40	22.80
26	26-Aug-20	7.88	79.00	7.70	23.60
27	27-Aug-20	7.84	72.00	6.60	24.10
28	28-Aug-20	7.82	68.00	6.20	26.00
29	29-Aug-20	7.86	71.00	6.40	25.70
30	30-Aug-20	7.82	74.00	6.80	25.20
31	31-Aug-20	7.71	69.00	6.50	24.60

ETP INCHARGE :

Name: K. SATISH

Date: 4/9/2020



Checked the records and Found ok

04/09/2020  
D. KRAN EEP



		<b>KESANAPALLY ETP RAW &amp; TREATED EFFLUENT MONTHLY ANALYSIS REPORT</b>									
Month Of <b>SEPTEMBER &amp; OCTOBER -2020</b>											
TREATED WATER PARAMETERS						TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD	S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Sep-20	7.23	63.00	7.10	25.60	1	01-Oct-20	7.57	73.00	7.20	28.40
2	02-Sep-20	7.18	67.00	6.80	27.10	2	02-Oct-20	7.66	77.00	7.40	29.20
3	03-Sep-20	7.17	71.00	8.30	25.90	3	03-Oct-20	7.64	81.00	7.70	28.60
4	04-Sep-20	7.47	62.00	8.10	24.50	4	04-Oct-20	7.62	76.00	7.10	28.20
5	05-Sep-20	7.19	57.00	7.60	26.70	5	05-Oct-20	7.86	85.00	7.60	28.40
6	06-Sep-20	7.27	64.00	7.40	26.90	6	06-Oct-20	7.78	87.00	7.90	28.80
7	07-Sep-20	7.18	72.00	8.40	25.70	7	07-Oct-20	7.84	82.00	8.40	26.90
8	08-Sep-20	7.43	61.00	7.90	27.30	8	08-Oct-20	7.92	84.00	8.20	27.80
9	09-Sep-20	7.48	64.00	7.80	25.60	9	09-Oct-20	7.89	80.00	8.20	28.40
10	10-Sep-20	7.36	68.00	7.90	25.90	10	10-Oct-20	7.94	82.00	7.90	28.60
11	11-Sep-20	7.42	70.00	7.80	26.20	11	11-Oct-20	7.92	79.00	8.40	29.20
12	12-Sep-20	7.18	64.00	7.60	25.30	12	12-Oct-20	7.96	81.00	7.20	28.80
13	13-Sep-20	7.21	68.00	7.80	26.40	13	13-Oct-20	7.90	78.00	7.60	29.40
14	14-Sep-20	7.46	71.00	6.90	25.10	14	14-Oct-20	7.86	83.00	7.80	27.60
15	15-Sep-20	7.30	50.00	6.40	24.40	15	15-Oct-20	7.92	86.00	8.20	27.10
16	16-Sep-20	7.28	55.00	6.90	24.90	16	16-Oct-20	7.98	81.00	8.40	28.40
17	17-Sep-20	7.78	64.00	7.20	24.60	17	17-Oct-20	8.03	76.00	5.80	28.20
18	18-Sep-20	7.72	58.00	6.40	25.10	18	18-Oct-20	7.72	79.00	6.20	28.90
19	19-Sep-20	7.84	62.00	6.90	24.20	19	19-Oct-20	7.84	82.00	6.80	29.20
20	20-Sep-20	7.76	59.00	6.80	24.60	20	20-Oct-20	7.96	84.00	7.10	28.40
21	21-Sep-20	7.42	63.00	6.20	24.40	21	21-Oct-20	7.90	81.00	6.60	28.10
22	22-Sep-20	7.66	69.00	7.10	23.60	22	22-Oct-20	7.96	80.00	6.90	28.40
23	23-Sep-20	7.74	72.00	6.80	24.00	23	23-Oct-20	7.90	84.00	6.60	27.60
24	24-Sep-20	7.68	66.00	7.30	23.80	24	24-Oct-20	7.93	78.00	6.50	27.20
25	25-Sep-20	7.72	68.00	6.90	24.20	25	25-Oct-20	7.84	81.00	7.10	27.90
26	26-Sep-20	7.80	70.00	7.20	23.60	26	26-Oct-20	7.40	73.00	7.40	26.80
27	27-Sep-20	7.69	72.00	6.90	27.80	27	27-Oct-20	7.95	89.00	8.20	29.40
28	28-Sep-20	7.78	74.00	7.10	27.60	28	28-Oct-20	7.57	74.00	7.80	28.60
29	29-Sep-20	7.84	76.00	7.50	25.40	29	29-Oct-20	8.11	83.00	6.40	27.90
30	30-Sep-20	7.90	88.00	6.10	28.10	30	30-Oct-20	8.16	88.00	8.60	28.60
						31	31-Oct-20	8.08	92.00	9.10	29.40

K. Bhat  
 ETP INCHARGE :  
 Name: K. SATHISH  
 Date: 6/11/2020



Checked the records, found OK and matching

Shabir P  
 EEP  
 24/11/21



56



**KESANAPALLY ETP RAW & TREATED EFFLUENT MONTHLY ANALYSIS REPORT**

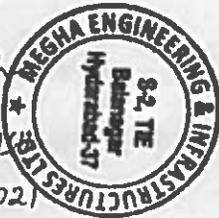


Month Of NOVEMBER & DECEMBER -2020

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Nov-20	7.88	81.00	7.60	27.20
2	02-Nov-20	8.12	86.00	8.90	28.40
3	03-Nov-20	8.07	89.00	8.60	27.60
4	04-Nov-20	8.12	86.00	8.40	28.40
5	05-Nov-20	8.24	92.00	8.70	29.10
6	06-Nov-20	8.10	86.00	8.90	28.70
7	07-Nov-20	8.18	89.00	9.20	29.20
8	08-Nov-20	8.14	83.00	8.70	28.80
9	09-Nov-20	7.89	81.00	8.30	29.40
10	10-Nov-20	7.91	84.00	8.10	28.20
11	11-Nov-20	8.06	92.00	8.60	28.50
12	12-Nov-20	8.12	86.00	8.90	27.60
13	13-Nov-20	8.04	82.00	8.40	28.50
14	14-Nov-20	7.98	84.00	8.30	28.10
15	15-Nov-20	7.82	85.00	7.90	28.80
16	16-Nov-20	7.96	81.00	8.40	29.20
17	17-Nov-20	8.06	84.00	8.20	28.40
18	18-Nov-20	7.98	87.00	8.50	27.80
19	19-Nov-20	7.88	89.00	8.60	27.40
20	20-Nov-20	8.24	76.00	6.80	27.60
21	21-Nov-20	8.16	79.00	6.40	28.20
22	22-Nov-20	8.22	74.00	6.20	27.80
23	23-Nov-20	7.41	71.00	7.20	28.20
24	24-Nov-20	8.16	76.00	6.80	28.60
25	25-Nov-20	8.07	79.00	7.10	28.90
26	26-Nov-20	8.18	77.00	7.40	27.60
27	27-Nov-20	8.04	74.00	7.60	28.40
28	28-Nov-20	8.16	79.00	7.70	28.60
29	29-Nov-20	8.24	70.00	7.10	28.20
30	30-Nov-20	8.27	76.00	7.90	28.80

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Dec-20	8.18	82.00	6.80	28.40
2	02-Dec-20	8.11	78.00	6.40	28.00
3	03-Dec-20	8.26	74.00	6.70	28.90
4	04-Dec-20	8.07	79.00	7.20	28.60
5	05-Dec-20	8.15	88.00	6.20	28.20
6	06-Dec-20	8.09	73.00	7.10	27.80
7	07-Dec-20	8.12	77.00	7.60	28.40
8	08-Dec-20	8.21	80.00	7.30	29.20
9	09-Dec-20	8.18	78.00	7.90	28.60
10	10-Dec-20	8.24	76.00	7.40	27.90
11	11-Dec-20	8.16	79.00	7.70	28.40
12	12-Dec-20	8.12	74.00	6.80	28.20
13	13-Dec-20	8.14	76.00	6.90	28.60
14	14-Dec-20	8.26	79.00	7.20	27.90
15	15-Dec-20	8.22	82.00	7.40	28.10
16	16-Dec-20	8.18	74.00	7.60	27.30
17	17-Dec-20	8.24	78.00	6.80	27.80
18	18-Dec-20	8.01	79.00	7.60	28.20
19	19-Dec-20	8.31	86.00	7.80	28.60
20	20-Dec-20	8.24	76.00	7.20	27.80
21	21-Dec-20	8.21	82.00	6.90	28.40
22	22-Dec-20	8.22	76.00	7.20	27.80
23	23-Dec-20	7.92	74.00	7.60	28.20
24	24-Dec-20	8.16	78.00	7.40	27.60
25	25-Dec-20	8.24	75.00	7.10	28.40
26	26-Dec-20	8.26	79.00	7.30	28.00
27	27-Dec-20	7.93	77.00	7.50	28.20
28	28-Dec-20	8.19	74.00	6.80	28.60
29	29-Dec-20	8.22	76.00	6.20	28.40
30	30-Dec-20	8.16	72.00	6.00	27.90
31	31-Dec-20	8.24	77.00	6.40	28.10

ETP INCHARGE : *K. Sathish*  
 Name: K. SATHISH  
 Date: 5/1/2021



*Checked the records and*

*Found OK*



*[Signature]*  
06/01/2021

*D. KIRAN  
EEEP*

KESANAPALLY ETP RAW & TREATED EFFLUENT MONTHLY ANALYSIS REPORT											
Month Of JANUARY & FEBRUARY -2021											
TREATED WATER PARAMETERS						TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD	S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Jan-21	8.21	74.00	6.80	27.60	1	01-Feb-21	7.92	76.00	6.40	28.40
2	02-Jan-21	8.08	76.00	6.90	28.20	2	02-Feb-21	7.98	72.00	5.80	28.60
3	03-Jan-21	8.01	79.00	7.10	27.80	3	03-Feb-21	8.04	74.00	6.20	27.80
4	04-Jan-21	8.16	77.00	6.60	27.40	4	04-Feb-21	8.02	71.00	5.60	28.20
5	05-Jan-21	8.15	72.00	6.80	28.20	5	05-Feb-21	8.06	77.00	5.90	27.60
6	06-Jan-21	8.22	76.00	6.40	27.60	6	06-Feb-21	7.92	75.00	6.10	28.20
7	07-Jan-21	7.94	73.00	6.10	27.90	7	07-Feb-21	7.96	78.00	6.50	27.60
8	08-Jan-21	7.98	79.00	6.70	28.40	8	08-Feb-21	8.01	76.00	6.40	28.20
9	09-Jan-21	7.96	71.00	6.20	27.80	9	09-Feb-21	7.98	74.00	6.60	28.40
10	10-Jan-21	7.94	74.00	6.40	28.20	10	10-Feb-21	7.94	68.00	5.90	27.80
11	11-Jan-21	7.92	76.00	6.80	27.90	11	11-Feb-21	7.96	64.00	6.40	28.20
12	12-Jan-21	7.90	79.00	6.20	27.20	12	12-Feb-21	8.04	67.00	6.90	27.80
13	13-Jan-21	7.96	72.00	6.60	28.40	13	13-Feb-21	8.07	64.00	6.70	28.00
14	14-Jan-21	7.98	76.00	7.10	26.80	14	14-Feb-21	8.02	72.00	6.40	27.80
15	15-Jan-21	7.94	74.00	6.90	27.40	15	15-Feb-21	7.01	68.00	6.10	28.20
16	16-Jan-21	7.92	77.00	6.40	27.60	16	16-Feb-21	8.12	66.00	6.70	27.60
17	17-Jan-21	7.93	74.00	6.20	28.20	17	17-Feb-21	7.98	62.00	6.40	28.40
18	18-Jan-21	7.96	72.00	6.60	27.80	18	18-Feb-21	7.96	67.00	6.20	28.70
19	19-Jan-21	7.98	76.00	6.90	27.40	19	19-Feb-21	7.94	66.00	6.50	27.20
20	20-Jan-21	7.92	79.00	6.40	27.50	20	20-Feb-21	8.02	63.00	6.70	27.60
21	21-Jan-21	7.96	74.00	6.80	27.30	21	21-Feb-21	7.98	65.00	6.90	27.80
22	22-Jan-21	7.98	71.00	602.00	28.30	22	22-Feb-21	7.96	68.00	6.20	27.60
23	23-Jan-21	7.73	74.00	6.80	26.80	23	23-Feb-21	8.04	71.00	6.50	28.20
24	24-Jan-21	7.63	70.00	7.10	27.80	24	24-Feb-21	7.98	64.00	6.10	27.80
25	25-Jan-21	7.89	86.00	7.50	28.20	25	25-Feb-21	7.94	62.00	5.80	26.90
26	26-Jan-21	7.72	82.00	7.10	27.60	26	26-Feb-21	8.06	64.00	6.20	28.10
27	27-Jan-21	7.96	74.00	6.70	28.40	27	27-Feb-21	8.02	61.00	5.90	28.40
28	28-Jan-21	7.98	76.00	6.40	29.70	28	28-Feb-21	8.01	68.00	6.10	28.90
29	29-Jan-21	8.02	79.00	6.80	26.90						
30	30-Jan-21	7.94	72.00	6.60	28.60						
31	31-Jan-21	7.83	81.00	7.20	27.80						

K. Sathish  
 ETP INCHARGE:  
 Name: K. SATHISH  
 Date: 5/3/2021



Checked the records found ok and matching.

Shababzpp  
 EECp)  
 24/6/21

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		<b>KESANAPALLY ETP RAW &amp; TREATED EFFLUENT MONTHLY ANALYSIS REPORT</b>									
<b>TREATED WATER PARAMETERS</b>						<b>TREATED WATER PARAMETERS</b>					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD	S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Mar-21	7.96	62.00	5.90	27.40	1	01-Apr-21	7.96	65.00	6.20	28.40
2	02-Mar-21	7.93	66.00	6.10	28.10	2	02-Apr-21	7.98	68.00	6.40	27.20
3	03-Mar-21	7.89	69.00	6.30	27.60	3	03-Apr-21	8.02	64.00	6.10	27.60
4	04-Mar-21	8.04	64.00	5.80	28.20	4	04-Apr-21	7.99	66.00	6.30	27.00
5	05-Mar-21	8.07	66.00	6.20	28.40	5	05-Apr-21	7.91	67.00	6.40	27.40
6	06-Mar-21	7.73	63.00	6.80	27.60	6	06-Apr-21	7.96	64.00	5.90	26.80
7	07-Mar-21	7.74	64.00	6.90	27.80	7	07-Apr-21	7.98	68.00	6.20	27.40
8	08-Mar-21	7.96	67.00	6.30	28.20	8	08-Apr-21	7.94	65.00	6.60	27.20
9	09-Mar-21	7.99	69.00	5.80	27.60	9	09-Apr-21	7.97	68.00	6.50	26.80
10	10-Mar-21	8.02	67.00	6.20	28.40	10	10-Apr-21	7.99	63.00	5.80	27.70
11	11-Mar-21	7.97	62.00	5.70	27.80	11	11-Apr-21	7.88	67.00	6.10	26.80
12	12-Mar-21	8.04	66.00	5.90	28.20	12	12-Apr-21	7.94	69.00	6.30	28.20
13	13-Mar-21	8.02	68.00	6.20	27.40	13	13-Apr-21	7.80	64.00	6.50	27.60
14	14-Mar-21	7.99	65.00	6.40	28.40	14	14-Apr-21	7.78	72.00	6.20	28.40
15	15-Mar-21	8.01	67.00	6.10	27.20	15	15-Apr-21	7.94	68.00	6.70	28.30
16	16-Mar-21	7.96	64.00	6.70	28.00	16	16-Apr-21	7.97	65.00	6.30	27.60
17	17-Mar-21	7.98	62.00	5.90	27.60	17	17-Apr-21	7.92	69.00	6.50	28.20
18	18-Mar-21	8.04	61.00	6.40	27.20	18	18-Apr-21	7.82	71.00	6.80	27.40
19	19-Mar-21	7.95	67.00	6.20	28.40	19	19-Apr-21	7.96	67.00	6.40	28.60
20	20-Mar-21	7.99	65.00	6.80	27.60	20	20-Apr-21	7.98	64.00	6.10	27.20
21	21-Mar-21	7.82	67.00	6.90	27.20	21	21-Apr-21	7.94	62.00	5.80	28.40
22	22-Mar-21	7.98	65.00	6.30	27.20	22	22-Apr-21	7.96	67.00	6.20	27.40
23	23-Mar-21	8.04	68.00	6.10	28.40	23	23-Apr-21	7.98	65.00	6.60	27.60
24	24-Mar-21	7.96	64.00	5.80	27.80	24	24-Apr-21	7.94	69.00	6.80	27.80
25	25-Mar-21	7.99	67.00	6.20	27.60	25	25-Apr-21	7.97	66.00	6.10	28.20
26	26-Mar-21	7.94	69.00	6.60	28.20	26	26-Apr-21	7.92	62.00	5.90	27.60
27	27-Mar-21	7.97	65.00	6.40	27.00	27	27-Apr-21	7.99	67.00	6.30	28.40
28	28-Mar-21	7.99	68.00	6.20	27.90	28	28-Apr-21	7.94	69.00	6.50	27.40
29	29-Mar-21	7.95	66.00	5.90	28.40	29	29-Apr-21	7.96	65.00	6.20	28.10
30	30-Mar-21	7.98	63.00	6.50	27.60	30	30-Apr-21	7.98	67.00	6.40	27.60
31	31-Mar-21	7.90	68.00	6.60	28.20						

ETP INCHARGE : *K. Bth*  
 Name: K. SATHI  
 Date: 6/5/2021



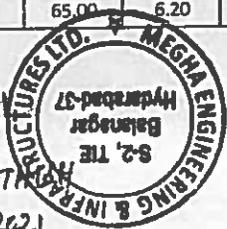
*Checked the records and found OK.*  
  
 07/05/2021  
 D. KSRAN  
 EEP



	<b>KESANAPALLY ETP RAW &amp; TREATED EFFLUENT MONTHLY ANALYSIS REPORT</b>	
Month Of MAY -2021		

TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-May-21	7.94	71.00	6.10	27.80
2	02-May-21	7.96	68.00	6.60	27.40
3	03-May-21	7.92	64.00	5.30	27.20
4	04-May-21	7.97	74.00	6.80	27.30
5	05-May-21	7.93	67.00	6.40	27.40
6	06-May-21	7.86	69.00	6.70	26.90
7	07-May-21	7.91	68.00	6.60	27.10
8	08-May-21	7.82	69.00	6.70	27.60
9	09-May-21	7.80	67.00	6.80	27.90
10	10-May-21	7.79	66.00	6.50	28.60
11	11-May-21	7.73	63.00	6.60	27.20
12	12-May-21	7.71	61.00	6.40	26.40
13	13-May-21	7.62	74.00	7.10	28.10
14	14-May-21	7.84	79.00	7.60	29.00
15	15-May-21	7.09	73.00	7.20	27.80
16	16-May-21	7.46	71.00	7.70	25.60
17	17-May-21	7.73	78.00	7.40	27.30
18	18-May-21	7.54	77.00	6.90	27.60
19	19-May-21	7.91	74.00	7.80	28.20
20	20-May-21	7.92	76.00	6.80	27.80
21	21-May-21	7.87	73.00	6.30	27.40
22	22-May-21	7.94	68.00	6.10	27.60
23	23-May-21	7.96	64.00	5.90	28.40
24	24-May-21	7.92	67.00	6.30	27.90
25	25-May-21	7.90	62.00	6.50	27.80
26	26-May-21	7.97	65.00	6.20	27.40
27	27-May-21	7.96	68.00	6.30	27.90
28	28-May-21	7.93	66.00	6.10	28.40
29	29-May-21	7.91	69.00	6.50	27.60
30	30-May-21	7.94	67.00	6.30	27.20
31	31-May-21	7.97	65.00	6.20	27.40

ETP INCHARGE :  
 Name: K. SATISH  
 Date: 5/6/2021



*Checked the records and Found OK*

*[Signature]*  
 06/06/2021  
 K. BRAN  
 EETP



TREATED WATER PARAMETERS					
S.NO	DATE	pH	TSS ppm	Oil & Grease ppm	BOD
1	01-Jun-21	7.94	67.00	5.80	27.60
2	02-Jun-21	7.97	64.00	6.10	27.80
3	03-Jun-21	7.99	62.00	5.90	27.20
4	04-Jun-21	7.92	65.00	6.30	27.00
5	05-Jun-21	7.96	68.00	6.50	27.20
6	06-Jun-21	7.82	69.00	6.80	28.40
7	07-Jun-21	7.98	67.00	6.40	27.30
8	08-Jun-21	7.96	69.00	6.70	28.20
9	09-Jun-21	7.99	65.00	6.20	27.60
10	10-Jun-21	7.64	63.00	6.40	27.20
11	11-Jun-21	7.89	66.00	6.10	27.00
12	12-Jun-21	7.88	60.00	6.80	27.50
13	13-Jun-21	7.82	69.00	6.30	28.20
14	14-Jun-21	7.96	65.00	6.50	27.60
15	15-Jun-21	7.83	68.00	6.40	27.40
16	16-Jun-21	7.94	62.00	6.10	27.00
17	17-Jun-21	7.97	64.00	5.90	27.20
18	18-Jun-21	7.90	67.00	6.20	27.40
19	19-Jun-21	7.84	69.00	6.40	27.80
20	20-Jun-21	7.96	65.00	6.10	28.20
21	21-Jun-21	7.92	68.00	6.30	27.50

K. SATH  
 ETP INCHARGE:  
 Name: K. SATH  
 Date: 24/6/2021



Checked the records and Found OK.

[Signature]  
 24/06/2021  
 D. KORAM  
 (ETP)



25/2/2020

India's  
**energy**  
anchor



ऑयल एंड नेचुरल गैस कारपोरेशन लिमिटेड

राजमहेन्द्री परिसम्पत्ति  
Oil and Natural Gas Corporation Ltd.  
Rajahmundry Asset

Read Post

कार्यालय -- प्रभारी अग्निशमन सेवाये  
Office of the I/c Fire Services  
F-6 STI Building  
ONGC Base Complex,  
Rajahmundry - 533106 (AP)  
Land line : 0883 - 2494555 (O)

No: RJY/RJY-ASSET/NARSAPUR-OFFICE/FIRE-STATION/2019/TPK-FIRE/387897

Date: 25.02.2020

To,  
M/s Vimal Fire Control Pvt Ltd,  
19 / 20, Vardhaman Complex,  
Off LBS Marg, Behind P & S Bank,  
Vikhroli (W)  
Mumbai - 400 083  
Maharashtra.  
Vendor Code 808904  
E-mail: [vfcp@mumbai@vimalfire.com](mailto:vfcp@mumbai@vimalfire.com)  
Tel: 022-25783335/6/7.

Sub: Notification of Award (NOA) for "Dismantling, Refilling and Re-commissioning of Rim Seal fire protection system at Tatipaka refinery", by OEM M/s Vimal Fire Control Pvt Ltd, Mumbai

Reference:

1. Tender No. KQ3NS20001 for "Dismantling, Refilling and Re-commissioning of Rim Seal fire protection system at Tatipaka refinery"
2. Your Offer vide BQ No. VFCPL : BOM:19-20:Q1:99297 15.01.2020
3. Your Revised offer vide mail dated 17.02.2020

Sl. No	Activity Description	Amount in INR
1	Rim seal fire protection system decommissioning, dismantling of all the Rim seal component including Detection tube, its brackets, Module, JBs, cables, Program changes in FAP SCADA, Alarm deactivation on tank top and control room and shifting all the materials of dismantled materials of Rim seal fire protection system from tank to ONGC storage at ONGC Tatipaka	414,000.00
2	Rim seal fire protection system reinstallation of dismantled all the rim seal system on the tank top including modules, JBs, cables, brackets etc, Program changes in FAP SCADA, Alarm activation on tank top and control room including shifting all the materials of dismantled materials of Rim seal fire protection system to tank to ONGC storage at ONGC Tatipaka.	577,980.00

Page 1 of 3

श्रीराम -  
25/02/2020

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3	Re-commissioning of Rim seal system including uploading of Program / parameters in detectors and making system on line in Control room MFAP.	180,000.00
4	GST on above at sr.no.1,2,3 @ 18%	210,956.40
5	Total charges for Services for Two no. of tanks inclusive of all taxes and duties = 1+2+3+4	1,382,936.40

Total: (Rupees Thirteen lakhs eighty Two thousand Nine hundred Thirty Six and paisa forty only)

ONGC Rajahmundry Asset is hereby pleased to place the Notification of Award (NOA) for "Dismantling, Refilling and Re-commissioning of Rim Seal fire protection system at Tatipaka refinery, by OEM M/s Vimal Fire Control Pvt Ltd, Mumbai against Tender No. KQ3NS20001."

**1. SCHEDULE OF RATES:**

**A: Price break up for services**

**Notes:**

- The above rates are inclusive of all taxes and duties as applicable, against this contract, including but not limited to corporate tax, personal tax, GST and any other statutory levies under this contract. The above rates are inclusive of GST @ 18% on Services / Repair and IGST @ 5% on Parts. If any new tax or any revision / changes in the tax rates are applicable in the future, the same shall be applicable and charged back extra at actuals.
- M/s Vimal Fire Control Pvt.Ltd has confirmed that the prices quoted for the items of the same specifications and same Terms and Conditions are not more than what they charge to other customers.
- The payment shall be made as per actuals, limited to quantity & amount indicated above and in accordance with the terms and conditions of this contract and there is no minimum guaranteed billing.
- It is confirmed that rates shall be firm during the entire contract period, and no escalation will be allowed under any circumstances, except Customs Duty and any other Tax implication.
- To & Fro transportation of equipment / parts will be in the scope of M/s Vimal Fire Control Pvt Ltd.
- Freight, Insurance, Inland transportation and port clearance and any other statutory levies, etc., shall be paid by M/s Vimal Fire Control Pvt Ltd.
- CONCESSIONAL RATE OF CUSTOMS DUTY and GST**  
In terms of Sl. No. 404 of Customs notification No. 50/2017-Customs dated 30.06.2017, the goods specified in list 33 imported in connection with Petroleum operations will attract 5% Customs Duty (BCD Nil & IGST @5%), for which, ONGC is eligible for its nominated blocks or NELP/other eligible blocks. Hence, ONGC will issue recommendatory letter as per Government guidelines for issuance of Essentiality Certificate from Director General of Hydrocarbon (DGH), Ministry of P&NG so as to enable the contractor to import goods against concessional rate of Custom Duty provided these are specified in the list 33 of said Customs notification.  
All imports and import clearance under the contract including payment of Customs Duty either for items covered under above referred list 33 or otherwise shall be the responsibility of the bidder. ONGC will not provide any assistance in this regard. .  
Similarly, such specified goods required for petroleum operations if procured from domestic sources would attract 5% concessional GST (IGST or CGST & SGST/UTGST) as per notification no. 3/2017 dtd.28.06.2017 against issuance of EC by DGH for which ONGC shall issue the recommendatory letter.

**Note:** The recommendatory letter will be given only for those items which are either consumed during the execution of work or for those equipment/tools which are undertaken to be re-exported by the bidder. The recommendatory letter will not be issued when the bidder imports the equipment/tools on acquisition basis and does not undertake to re-export the same after the completion of the contract.

*2h210M*  
*25/02/2020*

- 8. The contractor has to comply with all the provisions under GST legislation while submitting the bills for payment.
  - 9. The corporate tax / income tax assessed on the income to the services under this tender shall be borne and payable by the contractor. ONGC shall not make any other payment to the contractor other than as per above table.
  - 10. The contractor should ensure to pass on the input tax credit available under GST legislation to ONGC.
  - 11. The prices as above includes but not limited to cost of all items of work included in the scope of work and other heads as stipulated in the tender document, drawings, specifications and to complete the subject work irrespective of whether all the items of supply, erection and / or for any other activities are categorically listed out / brought out in the price proforma or elsewhere in the tender document or not.
2. **DURATION OF CONTRACT:** After issuing the NOA, 01 month from the date of handing over tanks for dismantling (will be intimated by ONGC) and 01 month from the date of handing over the tank for re-installing, commissioning & testing the Rim seal Fire Protection System (will be intimated by ONGC).
  3. **CONTRACT VALUE:** The total estimated contract value is **INR 1,382,936.40 (Rupees Thirteen lakhs eighty Two thousand Nine hundred Thirty Six and paise forty only)** inclusive of all taxes and duties
  4. **COMMENCEMENT DATE:** The Contract shall be effective from the date of issuance of NOA/LOA by ONGC.
  5. **GUARANTEE & WARRANTY**  
For Services - The overhaul is guaranteed for satisfactory performance for a period of 12 months from the date of commissioning
  6. System generated SAP PO Contract No. against this contract is 5010133115 Please refer this in all correspondence pertaining to this contract.
  7. All other terms & conditions including Scope of work and Special Conditions of Contract shall be as per the tender document no KQ3NS20001.
  8. For all other future correspondences regarding operations to be performed under the present contract please contact Office of I/C Fire Services, Fire Section, STI Building, ONGC Rajahmundry Asset, Rajahmundry.
  9. Detailed agreement will be signed between ONGC and contractor on non-judicial stamp paper. Till the contract is signed, this NOA shall be binding on both the parties.

Please acknowledge.

Dinesh Kumar  
GM (FS) - I/C Fire Services

**Copy to (N.O.O):**

- 1. CGM - I/c Finance, ONGC Rajahmundry Asset, Rajahmundry
- 2. CGM-I/C (MM), ONGC Rajahmundry Asset, Rajahmundry
- 3. GM (P) - Area Manager, Tatipaka Complex, ONGC Rajahmundry Asset, Rajahmundry

*(Handwritten Signature)*  
 25/04/2020  
 Dinesh Kumar  
 GM (FS) - I/C Fire Services

25/8/2018 64

ANX-16



# Certificate

This Certificate is issued to

**Oil and Natural Gas Corporation Limited**  
**Rajahmundry Asset**  
**Fire Services**  
**Narsapuram**  
**Andhra Pradesh**  
**INDIA**

who have implemented a Quality Management System, which meets the requirements laid down in ISO 9001:2015, with the following scope:

**Fire Prevention & Fire Protection Services**

Certificate No. : Q9124404 27  
Original Issue : 25 August 2018  
Latest Issue : 25 August 2018  
Valid Till : 24 August 2021

*The continuing validity of this certificate is subject to timely conduct of surveillance audits*

Surveillance 1 due before : 03 August 2019  
Surveillance 2 due on : 03 August 2020

for Vexil Business Process Services Private Limited  
80-F, Kamla Nagar Delhi 110 007



## ISO 9001:2015

To check the validity of the certificate, please email to [info@vexilbps.com](mailto:info@vexilbps.com)  
The validity of the certificate can also be verified at <http://www.vexilbps.com>  
Coloured reproduction of this certificate is not permitted  
Upon request, the Certificate shall be returned to Vexil Business Process Services Private Limited

**VEXIL BUSINESS PROCESS SERVICES**

No. O-12012/9/2002-ONG-II  
Government of India  
Ministry of Petroleum and Natural Gas  
\*\*\*\*\*

Shastri Bhawan, New Delhi- 110 001  
New Delhi, dated 13<sup>th</sup> May, 2014

To,

The Secretary,  
Department of Industries & Commerce,  
Government of Andhra Pradesh,  
Hyderabad,

Subject: Re-Grant of Petroleum Mining Lease to ONGC Ltd. for Tatipaka-Pasariapudi block East Godavari district in Andhra Pradesh, measuring 62.00 Sq. km.

Sir,

I am directed to refer to Oil and Natural Gas Corporation's letter No. ONGC/RAJ/SPG-ST/TPK-PSP Re-Grant /13-14 dated 27.01.2014 on the subject mentioned above and to convey the approval of Government of India under Rule 5(1) of the Petroleum & Natural Gas Rules, 1959 for the grant of Petroleum Mining Lease (hereinafter referred to as "Lease") for the above said area bounded by the geographical limits as per Appendix 'A' and to state that the lease will be subject to the following terms and conditions in addition to such other terms and conditions as agreed under any deed/agreement signed between Government of India and the Lessee, if any, in respect of the said block/area:-

1. The lease shall be in respect of Crude Oil and Natural Gas.
2. The lease shall be valid for a period of 20 years from 14.02.2014 to 13.02.2034.
3. This Lease shall be subject to the provisions of the Oil Fields (Regulation & Development) Act, 1948 (53 of 1948) and the Petroleum & Natural Gas Rules, 1959 made thereunder as amended from time to time.
4. The lessee shall as soon as possible provide the Government of India or its designated agency, free of cost, all data obtained or to be obtained as a result of petroleum explorations as specified in Rule 19 (c) of the Petroleum & Natural Gas Rules, 1959 as amended from time to time.
5. Royalty on Crude Oil, Condensate and Natural Gas shall be payable by the lessee as per such rates as may be fixed from time to time by the Central Government in consultation with the State Government. The royalty shall be payable on monthly basis and shall be payable by the last day of the month succeeding the period in respect of which it is payable.
6. Necessary approval from the Competent Authority should be obtained for the Reserve Forest Area (if any) falling in the leased area.

M 13 04  
19 5 2014

DTS NO 48629  
DATE 20/5/14

Director, CEJIL  
sh. G. Dilipkumar

20/5/14  
2K Group II  
GGM - Head EXCOM  
D.Y.

7. If international companies or foreigners are entrusted with the task, the lessee may get security vetting of these companies through the appropriate Government agencies with the help of this Ministry. The lessee shall also seek prior clearance from the Ministry of Home Affairs and Ministry of Defence with the full particulars of the foreigner employees under intimation to this Ministry.
8. The lessee shall issue identity cards to each of the employees. The system of checking identify cards of personnel will have to be strictly enforced.
9. Security to its employees both at the project sites and en-route insurgency-affected areas will be the responsibility of the lessee.
10. The lessee shall allow Government authorities to enter and inspect area of security check-ups, if necessary.
11. Lessee shall not employ any foreign national surreptitiously in the areas along the border.
12. No ground/aerial survey of the Defence VAS/VPs is permitted. Aerial survey, if any, would be governed by the provisions of Ministry of Defence letter No. 18 (8)/82-D (GS) 111 dated 31<sup>st</sup> January 1989.
13. Air Force area falling within the zones earmarked for delineation should be avoided.
14. For work in close vicinity of Indian Air Force units/installations and visits to these installations, if any, specific permission of Air Hdqrs. Should be obtained.
15. Any work within 500 m of the perimeter of Air Force Station should be intimated to Air Force Authorities at least 10 days before commencement of the activities.
16. No obstruction shall be erected higher than 15 mtrs within 5 kms. Radius of Air Force Air Fields and construction of any high mast/towers shall be carried out in consultation with the Air Force Authorities.
17. Lessee shall execute a separate lease deed in respect of such other covenants, terms and conditions as per the prescribed format.
18. In case the production of oil/gas ceases permanently from the field, the DGH and the Ministry may be informed immediately.

Yours faithfully,

(K.M/Singh)

Under Secretary to Government of India  
Tele: 011-23384518

Encl:- As above.

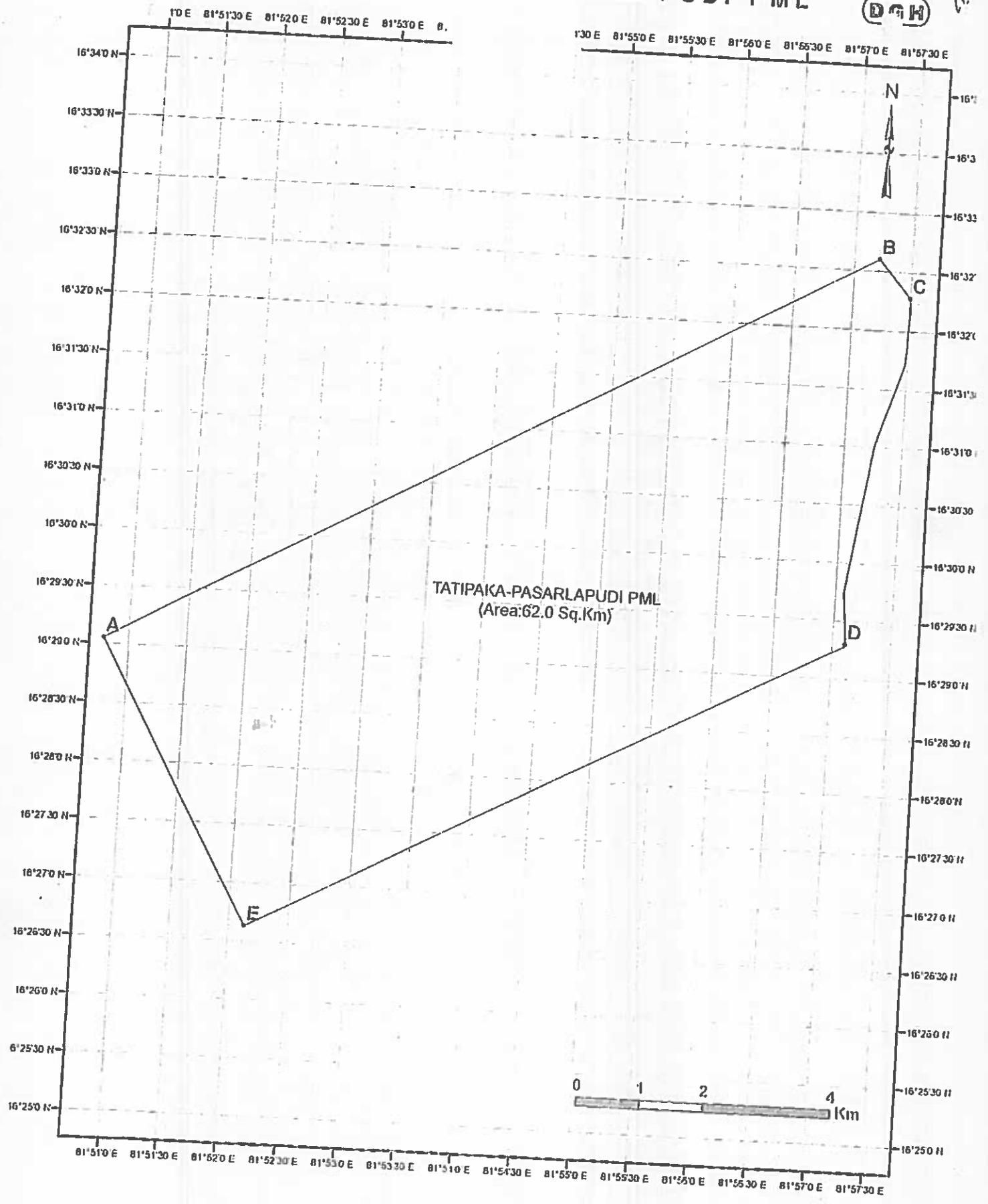
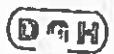
Copy to :

- 1) The Chairman and MD, ONGC, Jeewan Bharati, Tower-II, Indira Chowk, New Delhi-110 001 (Director Exploration).
- 2) The Director General, Directorate General of Hydrocarbons
- 3) Guard File.

Area	Points	Longitude			Latitude		
		Deg.	Min.	Sec.	Deg.	Min.	Sec.
62.00 Sq. Km.	A	81	50	47.00	16	29	3.00
	B	81	57	13.00	16	32	36.00
	C	81	57	30.00	16	32	16.965
	D	81	57	6.421	16	29	17.823
	E	81	52	8.00	16	26	38.00
	A	81	50	47.00	16	29	3.00

6.8

# JARLAPUDI PML



GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

MINES & MINERALS - Grant of Petroleum Mining Lease for Crude Oil and Natural over an area of 163.00 Sq.Km of Srikatapalli-Pasarlapudi & Gopavaram, East Godavari District for a period of 20 years in favour of M/s ONGC Ltd., under Rule 5 (1) (ii) of Petroleum and Natural Gas Rules, 1959 - Orders - Issued.  
=====

INDUSTRIES & COMMERCE (M.III) DEPARTMENT

G.O.MS.No. 61

Dated: 13-10-2020.

Read the following:

1. Mining Lease application of M/s ONGC Ltd, dt.30.07.2002.
2. From the Ministry of Petroleum and Natural Gas, Govt., of India vide F.No. O-12012/37/2002-ONG-D-III,dt:24.10.2005
3. From the Director of Mines & Geology, AP, Hyderabad, File No.164565-2/R2-1/16, dt. 30.03.2016.
4. Govt. Memo No.4452/M.III(2)/2016, Dt: 18.04.2016.
5. From the Director of Mines & Geology, AP, e-File No.4452/M.III (2)/2016, dt.25.11.2019.
6. Minutes of the Meeting held by the Hon'ble M(M&G) with M/s ONGC & Ltd., and GAIL on 21.11.2019.

ORDER:

Through the application 1<sup>st</sup> read above, M/s ONGC have applied for re-grant of Petroleum Mining Lease for Crude Oil and Natural Gas over an area of 163.00 Sq.Km of Srikatapalli - Pasarlapudi & Gopavaram, East Godavari District for a period of 20 years.

2. In the correspondence 2<sup>nd</sup> read above, the Ministry of Petroleum and Natural Gas, Govt. of India conveyed their prior approval for grant of Petroleum Mining Lease under Rule 5(1)(ii) of Petroleum and natural Gas Rules, 1959 to M/s. Oil and Natural Gas Corporation Limited for "Srikatapalli-Pasarlapudi & Gopavaram" admeasuring an area of 163.00 Sq. Km" and the lease shall be subject to the conditions mentioned therein in respect of Crude Oil and Natural Gas for a period of 20 years from 30.07.2002 to 29.07.2022.

3. In the Memo 4<sup>th</sup> read above, the Government have proposed to re-grant Petroleum Mining Lease for Crude Oil and Natural Gas over an extent of 163.00 Sq.Km of Srikatapalli - Pasarlapudi & Gopavaram, East Godavari District for a period of 20 years w.e.f. 30.07.2002 to 29.07.2022 under Rule 5(1)(ii) of Petroleum and Natural Gas Rules, 1959 in favour of M/s. ONGC Ltd., subject to obtaining Environmental Clearance from the MoEF and Consent for Establishment (CFE) as per S.O.1533, dt.14-09-2006.

4. Through the e-File 5<sup>th</sup> read above, the Director of Mines & Geology, A.P., has reported that M/s. ONGC Ltd vide Lr.No.ONGC/RJY/ST/SPG/PML Orders2, Dt:27.08.2018 submitted the following documents:

1. EC issued by MoEF & CC, Govt of India vide F.No.J11011/474/2008-IA II(1), Dt:18.05.2012.

10  
93

81-XVA

2. Auto Renewal of Consent & Authorization order issued by the APPCB, Vijayawada vide order No.APPCB-11022/96/2018-TEC-CFOAPPCB,Dt.06.08.2018.

5. The Director of Mines & Geology, Andhra Pradesh has, therefore, requested the Government to grant Petroleum Mining Lease for Crude Oil and Natural Gas over an extent of 163.00 Sq.Km of Srikatapalli-Pasarlapudi & Gopavaram, East Godavari District for a period of 20 years in favour of M/s. ONGC Ltd., under Rule 5(1)(ii) of Petroleum and Natural Gas Rules, 1959.

6. Government, after careful examination of the matter, hereby grant Petroleum Mining Lease for Crude Oil and Natural Gas over an extent of 163.00 Sq.Km of Srikatapalli-Pasarlapudi & Gopavaram, East Godavari District for a period of 20 years w.e.f. 30.07.2002 to 29.07.2022 under Rule 5(1)(ii) of Petroleum and Natural Gas Rules, 1959 in favour of M/s. ONGC Ltd., subject to condition that while taking up any activity under CSR funds to be spent by M/s ONGC Ltd., the District Collector, East Godavari shall obtain prior approval of the Government duly furnishing the details before allocation of the works as decided, vide minutes 6th read above and also subject to satisfaction of other conditions issued by the Govt. of India and Govt. of Andhra Pradesh from time to time.

7. The extension is liable for cancellation, if it is found at a later date that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud in excess of authority.

8. The Director of Mines & Geology, Government of A.P., Vijayawada shall take necessary further action after satisfying himself that the grantee fulfills all the required provisions of the amended Act & Rules.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

GOPAL KRISHNA DWIVEDI  
PRINCIPAL SECRETARY TO GOVERNMENT(M)

To

M/s Oil and Natural Gas Corporation Ltd (ONGC Ltd),  
Rajahmundry Asset, SB-13, Godavari Bhawan,  
Rajahmundry, East Godavari District (BY RPAD)

The Director of Mines & Geology, Government of A.P., Vijayawada.

Copy to:

The Deputy Director of Mines & Geology, Rajahmundry, E.G District.

The Assistant Directors of Mines & Geology, E.G District .

The District Collector, East Godavari District.

The Ministry of Petroleum and Natural Gas, Government of India.

The Secretary to Govt. of India, Ministry of Mines, Shastry Bhavan,  
New Delhi - 110001.

The Controller General, Indian Bureau of Mines, Indira Bhavan,  
Civil Lines, Nagpur - 440001.

The Director General, Mines Safety, Dhanbad, Jharkand.

The Regional Controller of Mines, Koti, Hyderabad.

SF/SCs. (C.No. 4452/M.III(2)/2016 -Computer No.127915)

//FORWARDED:: BY ORDER//

SECTION OFFICER

13/10/2020 71

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

MINES & MINERALS - Grant of Petroleum Mining Lease for Crude Oil and Natural over an extent of 26.50 Sq.Km of Kesavadasupalem in East Godavari District for a period of 20 in favour of M/s. ONGC Ltd.,, under Rule 5 (1) (ii) of Petroleum and Natural Gas Rules, 1959 - Orders - Issued.

INDUSTRIES & COMMERCE (M.III) DEPARTMENT

G.O.MS.No. 62

Dated: 13-10-2020.

Read the following:

1. Mining Lease application of M/s ONGC Ltd , dt.30.07.2002.
2. From the Ministry of Petroleum and Natural Gas, Govt., of India vide F.No. O-12012/3/2002-ONG-D-IV, dt:02.2004.
3. From the Director of Mines & Geology, AP, Hyderabad File No. 164565-3/R2-1/16, dt. 29.03.2016
4. Govt. Memo No. 4131/M.III(2)/2016, Dt:18.04.2016.
5. From the Director of Mines & Geology, AP, e-File No.4131/M.III(2)/2016, dt.01.10.2019.
6. Minutes of the meeting held by the Hon'ble M(M&G) with M/s ONGC Ltd.,& GAIL on 21.11.2019.

ORDER:

Through the application 1<sup>st</sup> read above, M/s ONGC have applied for grant of Petroleum Mining Lease for Crude Oil and Natural Gas over an area of 26.50 Sq.Km of Kesavadasupalem in East Godavari District for a period of 20 years.

2. In the correspondence 2<sup>nd</sup> read above, the Ministry of Petroleum and Natural Gas, Govt. of India conveyed their prior approval for grant of Petroleum Mining Lease under Rule 5(1)(ii) of Petroleum and natural Gas Rules, 1959 to M/s. Oil and Natural Gas Corporation Limited for "Kesavadasupalem" admeasuring an area of 26.50 Sq.Km and the lease shall be subject to the conditions mentioned therein in respect of Crude Oil and Natural Gas for a period of Twenty (20) years from 30.07.2002 to 29.07.2022.

3. In the Memo 4<sup>th</sup> read above, the Government have proposed to grant Petroleum Mining Lease for Crude Oil and Natural Gas over an extent of 26.50 Sq.Km of Kesavadasupalem in East Godavari District for a period of 20 years w.e.f. 30.07.2002 to 29.07.2022 under Rule 5(1)(ii) of Petroleum and Natural Gas Rules, 1959 in favour of M/s. ONGC Ltd., subject to obtaining Environmental Clearance from the MoEF and Consent for Establishment (CFE) as per S.O.1533, dt.14-09-2006.

4. Through the e-File 5<sup>th</sup> read above, the Director of Mines & Geology, A.P., has reported that M/s.ONGC Ltd vide Lr.No.ONGC/RJY/ST/SPG/PML, Dt:27.08.2018 submitted the following documents:

1. EC issued by MoEF & CC, Govt of India vide F.No.J11011/563/2008-IA II(1), Dt:22.04.2010.
2. Consent for Establishment & Operation issued by APPCB, Hyderabad vide Order No.APPCB/VSP/KKD/5057/CFO/HO/2015-1774, Dt.28.02.2015.

3. Auto Renewal of Consent Order and Authorization copy issued by APCB vide order No.APPCB-11022/96/2018-TEC-CFO-APPCB, Dt.06.08.2018 valid upto 31.07.2023.

5. The Director of Mines & Geology, Andhra Pradesh has, therefore, requested the Government to grant Petroleum Mining Lease for Crude Oil and Natural Gas over an extent of 26.50 Sq.Km of Kesavadasupalem in East Godavari District for a period of 20 years in favour of M/s. ONGC Ltd., under Rule 5(1)(ii) of Petroleum and Natural Gas Rules, 1959.

6. Government after careful examination of the matter hereby grant Petroleum Mining Lease for Crude Oil and Natural Gas over an extent of 26.50 Sq.Km of Kesavadasupalem in East Godavari District for a period of 20 years w.e.f. 30.07.2002 to 29.07.2022 in favour of M/s. ONGC Ltd., under Rule 5(1)(ii) of Petroleum and Natural Gas Rules, 1959, subject to condition that while taking up any activity under CSR funds to be spent by M/s ONGC Ltd., the District Collector, East Godavari shall obtain prior approval of the Government duly furnishing the details before allocation of the works as decided, vide minutes 6th read above and also subject to satisfaction of other conditions issued by the Govt. of India and Govt. of Andhra Pradesh from time to time.

7. The extension is liable for cancellation, if it is found at a later date that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud in excess of authority.

8. The Director of Mines & Geology, Government of A.P., Vijayawada shall take necessary further action after satisfying himself that the grantee fulfills all the required provisions of the amended Act & Rules.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

GOPAL KRISHNA DWIVEDI  
PRINCIPAL SECRETARY TO GOVERNMENT(M)

To

M/s Oil and Natural Gas Corporation Ltd (ONGC Ltd),  
Rajahmundry Asset, SB-13, Godavari Bhawan,  
Rajahmundry, East Godavari District (BY RPAD)

The Director of Mines & Geology, Government of A.P., Vijayawada.  
Copy to:

The Deputy Director of Mines & Geology, Rajahmundry, E.G District.

The Assistant Directors of Mines & Geology, E.G District

The District Collectors, East Godavari District.

The Ministry of Petroleum and Natural Gas, Government of India.

The Secretary to Govt. of India, Ministry of Mines, Shastry Bhavan,  
New Delhi - 110001.

The Controller General, Indian Bureau of Mines, Indira Bhavan,  
Civil Lines, Nagpur - 440001.

The Director General, Mines Safety, Dhanbad, Jharkand.

The Regional Controller of Mines, Koti, Hyderabad.

SF/SCs. (C.No. 4131/M.III(2)/2016 -Computer No.127923)

//FORWARDED:: BY ORDER//

SECTION OFFICER

13/10/2020

## GOVERNMENT OF ANDHRA PRADESH

## ABSTRACT

MINES & MINERALS - Grant of Petroleum Mining Lease for Crude Oil and Natural Gas over an extent of 3.70 Sq.Km of 1B-KG on-land Kesanapalli, East Godavari District for a period of 20 years under Rule 5 (1) (ii) of Petroleum and Natural Gas Rules, 1959 in favour of M/s. ONGC Ltd., - Orders - Issued.

## INDUSTRIES &amp; COMMERCE (M.III) DEPARTMENT

G.O.MS.No. 64

Dated: 13-10-2020.

Read the following:

1. Mining Lease application of M/s ONGC Ltd, dt.06.07.2012.
2. From the Ministry of Petroleum and Natural Gas, Govt., of India vide F.No.O-12012/3/2002-ONG-D-IV, dt: 12.10.2012
3. From the Director of Mines & Geology, AP, Hyderabad File No.151399/R2-2/16, dt. 27.03.2016.
4. Govt. Memo No. 4118/M.III(2)/2016, Dt: 06.04.2016.
5. From the Director of Mines & Geology, AP, e-File No.4118/M.III(2)/2016, dt.03.10.2019.
6. Minutes of the meeting held by the Hon'ble M(M&G) with M/s ONGC Ltd., & GAIL on 21.11.2019.

ORDER:

Through the application 1st read above, M/s ONGC have applied for grant of Petroleum Mining Lease for Crude Oil and Natural Gas over an extent of 3.70 Sq.Km of 1B-KG on-land Kesanapalli, East Godavari District for a period of 20 years.

2. In the correspondence 2nd read above, the Ministry of Petroleum and Natural Gas, Govt. of India conveyed their prior approval for grant of Petroleum Mining Lease under Rule 5(1)(ii) of Petroleum and natural Gas Rules, 1959 to M/s. Oil and Natural Gas Corporation Limited for "Kesanapalli" admeasuring an area of 3.70 Sq. Km and the lease shall be subject to the conditions mentioned therein in respect of Crude Oil and Natural Gas for a period of twenty (20) years from 18.07.2012 to 17.07.2032.

3. In the Memo 4th read above, the Government have proposed to grant Petroleum Mining Lease for Crude Oil and Natural Gas over an extent of 3.70 Sq.Km of 1B-KG on-land Kesanapalli, East Godavari District for a period of 20 years w.e.f. 08.07.2012 to 07.07.2032 under Rule 5 (1) (ii) of Petroleum and Natural Gas Rules, 1959 in favour of M/s. ONGC Ltd., subject to obtaining Environmental Clearance from the MoEF and Consent for Establishment(CFE) as per S.O.1533, dt.14-09-2006.

4. Through the e-File 5th read above, the Director of Mines & Geology, A.P., has reported that M/s.ONGC Ltd vide Lr.No.ONGC/RJY/ST/SPG/PML Orders, Dt:27.08.2018 submitted the following documents:

1. EC issued by MoEF & CC, Govt of India vide F.No.J11011/563/2008-IA II(1), Dt:22.04.2010.
2. Consent for Establishment & Operation issued by APPCB, Hyderabad vide Order No.APPCB/VSP/KKD/5056/CFO/HO/2015-1772, Dt.28.02.2015.
3. Auto Renewal of Consent Order and Authorization copy issued by APCB vide file No.APPCB-11022/96/2018-TEC-CFO-APPCB, Dt.06.08.2018 valid upto 31.07.2023.

5. The Director of Mines & Geology, Andhra Pradesh has, therefore, requested the Government to grant Petroleum Mining Lease for Crude Oil and Natural Gas over an extent of 3.70 Sq.Km of 1B-KG on-land Kesanapalli, East Godavari District for a period of 20 years in favour of M/s ONGC Limited under rule 5(1) (ii) of P& NG Rules, 1959.

6. Government, after careful examination of the matter, hereby grant Petroleum Mining Lease for Crude Oil and Natural Gas over an extent of 3.70 Sq.Km of 1B-KG on-land Kesanapalli, East Godavari District for a period of 20 years w.e.f. 08.07.2012 to 07.07.2032 in favour of M/s. ONGC Ltd., under Rule 5(1)(ii) of Petroleum and Natural Gas Rules, 1959 subject to condition that while taking up any activity under CSR funds to be spent by M/s ONGC Ltd., the District Collector, East Godavari shall obtain prior approval of the Government duly furnishing the details before allocation of the works as decided, vide minutes 6th read above and also subject to satisfaction of other conditions issued by the Govt. of India and Govt. of Andhra Pradesh from time to time.

7. The extension is liable for cancellation, if it is found at a later date that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud in excess of authority.

8. The Director of Mines & Geology, Government of A.P., Vijayawada shall take necessary further action after satisfying himself that the grantee fulfills all the required provisions of the amended Act & Rules.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

GOPAL KRISHNA DWIVEDI  
PRINCIPAL SECRETARY TO GOVERNMENT

To  
M/s Oil and Natural Gas Corporation Ltd (ONGC Ltd),  
Rajahmundry Asset, SB-13, Godavari Bhawan,  
Rajahmundry, East Godavari District (BY RPAD)

The Director of Mines & Geology, Government of A.P., Vijayawada.

Copy to:

The Deputy Director of Mines & Geology, Rajahmundry, E.G District.

The Assistant Director of Mines & Geology, Rajahmundry, E.G District.

The District Collector, East Godavari District.

The Ministry of Petroleum and Natural Gas, Government of India.

The Secretary to Govt. of India, Ministry of Mines, Shastry Bhavan,  
New Delhi - 110001.

The Controller General, Indian Bureau of Mines, Indira Bhavan,  
Civil Lines, Nagpur - 440001.

The Director General, Mines Safety, Dhanbad, Jharkand.

The Regional Controller of Mines, Koti, Hyderabad.

SF/SCs. (C.No. 4118/M.III(2)/2016 -Computer No.127284)

//FORWARDED:: BY ORDER//

SECTION OFFICER

ANX - 19 .

24/5/1

FIRE SERVICES RAJAHMUNDRY ASSET		QHSE FORMATS		REV NO.:
ONGC		FIRE EXTINGUISHER MAINTENANCE REGISTER		REV. DATE:
QHSE		DOC. NO. RJY/FS/QHSE/R-3A		ISSUE DATE:
Name of Installation / Rig: <b>MORIGOS</b>			Date of Inspection: <b>26.05.21</b>	
Sr No	Type of Extinguisher	Certific No./ TAG Nos	Details of Jobs Carried Out	Remarks
1	DCP 25 kg CO2	41A/9950/1071	→ Taken by Tpk. Fire station	
2	"	10922	Checked maintenance	
3	"	10920	CO2 cartridge	
4	"	10926	Powder	
5	"	10917	found ok	
6	"	10921		
7	"	10910		
8	"	10918		
9	"	10921		
10	"	10919		
11	"	10916		
12	"	10924		
13	"	10929		
14	"	10915		
15	"	10922		
16	"	10935		
17	"	10920		
18	"	10927	checked maintenance	
19	"	10913	CO2 cartridge	
20	"	10914	POWDER ok	
21	CO2 6.5 kg	41A/9950/1071	found ok.	
22	"	1123		
23	"	1120		
24	"	1120	Checked maintenance	
25	DCP 25 kg CO2	41A/9950/1216	found ok.	
26	"	1217		
CUSTOMER FEEDBACK COLUMN:				SIGNATURE

(Sign. of Insp. / HOD) *[Signature]*  
 1. White Copy : Installation / Rig  
 2. Red Copy : Fire Section

SHIFT IN CHARGE  
**MORIGOS**  
**ONGC. LTD.**  
**RAJAHMUNDRY.**

*[Signature]*  
 (Sign. of VC. Maint. Team)  
**Y. Pramesh.**

FIRE SERVICES RAJAHMUNDRY ASSET	OHSE FORMATS	REV NO.:
ONGC	FIRE EXTINGUISHER MAINTENANCE REGISTER	REV. DATE:
OHSE	DOC. NO. RJY/FS/OHSE/R-3A	ISSUE DATE:

Name of Installation / Rig: ADVP - 003 Date of Inspection: 30/11

Sr No.	Type of Extinguisher	Census No./ TAG Nos	Details of Jobs Carried Out	Remarks
1	DCI 9005K900	UWA/9950/0706		
2	"	" " 0713		
3	"	" " 0707		
4	"	" " 0724		
5	"	" " 0716		
6	"	" " 0701		
7	"	" " 0699		
8	"	" " 0723		
9	"	" " 0711		
10	"	" " 0722		
11	"	" " 0700		
12	"	" " 0715		
13	"	" " 0700		
14	"	" " 0721		
15	"	" " 0714		
16	"	" " 0712		
17	"	" " 0711		
18	"	" " 0712		
19	"	" " 0708		
20	CO 6.5 47	UK/9950/0141		
21		" " 10140		
22		" " 10001		
23	DCI 25kg	UWA/9950/1218		
24	foam 200 lit	01 NO		
25				
26				

ALL extinguishers checked and OK

CO 6.5 extinguishers to be changed.  
foam 200 lit to be changed.

CUSTOMER FEEDBACK COLUMN:	SIGNATURE

(Sign of Inst Mgr / DIC)  
 1 White Copy Installation / Rig  
 2 Red Copy Fire Section

(Sign of I/C Maint Team)  
 M.L. Rao  
 rfofr  
 V. Sai Sankar

FIRE SERVICES RAJAHMUNDRY ASSET	QHSE FORMATS	REV NO.:
ONGC	FIRE EXTINGUISHER MAINTENANCE REGISTER	REV. DATE:
QHSE	DOC. NO. R/JY/FS/QHSEIR-3A	ISSUE DATE:

Name of Installation / Rig: Rajahmundry Date of Inspection: 06.5.20

Sr No.	Type of Extinguisher	Census No / TAG Nos.	Details of Jobs Carried Out	Remarks
1	DCP 09KG CO <sub>2</sub> EXT	6111/19950/0493	Checked maintenance	
2	"	" " / 0525	CO <sub>2</sub> cylinder	
3	"	" " / 0591	powder	
4	"	" " / 0569	- found OK	
5	"	" " / 0561		
6	"	" " / 0578		
7	"	" " / 0587		
8	"	" " / 0591		
9	"	" " / 0580		
10	"	" " / 0573		
11	CO <sub>2</sub> 6.5kg CO <sub>2</sub> EXT	15MP/11/01/000	Checked weight	
12	fire bucket	ONGC	cylinder	
13	fire bucket stand	ONGC	- found OK	
14				
15				
16				
17				
18				
19				
20				
21				
22				
23				
24				
25				
26				

CUSTOMER FEEDBACK COLUMN:	SIGNATURE

*Ravi Shankar*  
 (Sign. of Inst Mgr. / DIC)  
 1. White Copy Installation / Rig.  
 2. Red Copy Fire Section

*V. Praveen*

*F. M. O. Ramesh*  
 (Sign. of I/C. Maint. Team)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE), CHENNAI**

**Original Application No. 175 of 2020 (SZ)**

Venkatapathi Raja Yenumula  
H.No. 2-232, Kesavadasupalem  
RAZOLU Taluka,  
Sakhinetipalli Mandal  
East Godavari  
Andhra Pradesh - 533 252

.....Applicant

Vs.

1. Union of India  
Through its Secretary  
Ministry of Environment, Forest & CC  
& 11 others

.....Respondents

**INDEX TO THE TYPED SET OF PAPERS  
FILED BY THE 3<sup>RD</sup> RESPONDENT (ONGC)**

***M/s. Giridhar & Sai***  
Y.Kavitha  
Prasanna Durai  
Thamizharasi

Counsel for 3<sup>rd</sup> Respondent

9940643949